



This is a digitally signed Gazette, to verify click here.

<http://rajpatrahimachal.nic.in>

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 19 जनवरी, 2026 / 29 पौष, 1947

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 1st January, 2026

No. HHC/Admn.16(9)74-XIII-Part.— Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment &

Control) Rules, 2007, has been pleased to appoint Sh. Sunil Kumar (HIM/45/2014), Ms. Shiwalee (HIM/85/2023), Advocate(s), as Oath Commissioners at Jogindernagar, District Mandi, H.P. for a period of two years *w.e.f.* 06-01-2026, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,
Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 2nd January, 2026

No. HHC/Admn.6(24)74-X-part.—The Hon'ble High Court of Himachal Pradesh, in exercise of the powers vested in it under Sub Section 7 of H.P. Courts Act, 1976 and under Sections 8(3) and 8(6) of the Bhartiya Nagrik Suraksha Sanhita, 2023, is please to confer the powers of District and Sessions Court upon the Additional District and Sessions Judge, Amb to receive and register all triable civil and criminal cases pertaining to Sub-Division(s) Amb District Una H.P.

By order,
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 3rd January, 2026

No. HHC/Estt.3(642)/2009.—13 days commuted leave on and with effect from 15-12-2025 to 27-12-2025 with permission to suffix Sunday fell on 28-12-2025, is hereby sanctioned, *ex-post-facto*, in favour of Sh. Dayal Singh Thakur, Court Master (since retired) of this Registry.

Certified that Sh. Dayal Singh Thakur has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

By order,
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Shimla, the 1st January, 2026*

No. HHC/GAZ/14-363/2015.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 06 days' commuted leave *w.e.f.* 02-12-2025 to 07-12-2025 in favour of Sh. R. Mihul Sharma, Senior Civil Judge-*cum*-ACJM-II, Solan.

Certified that Sh. R. Mihul Sharma, had joined the same post and at the same station from where he proceeded on leave after the expiry of the above period of leave.

Also certified that Sh. R. Mihul Sharma, would have continued to hold the post of Senior Civil Judge-*cum*-ACJM-II, Solan but for his proceeding on leave for the above period.

By order,
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Shimla, the 3rd January, 2026*

No. HHC/Admn.16(9)74-XIII-Part.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Ms. Anjali (HIM/618/2023), Advocate as Oath Commissioner at Sarkaghat, District Mandi, H.P. for a period of two years *w.e.f.* 11-01-2026, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,
Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Shimla, the 3rd January, 2026*

No. HHC/Admn.16(9)74-XIII-Part.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment &

Control) Rules, 2007, has been pleased to appoint Sh. Dev Raj (HIM/46/2014), Ms. Parvati (HIM/686/2023) and Sh. Harit Vatsi (HIM/759/2024), Advocates as Oath Commissioners at Gohar, District Mandi, H.P. for a period of two years *w.e.f.* 08-01-2026, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 3rd January, 2026

No. HHC/Admn.16(9)74-XIII.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Sh. Piush Sharma (HIM/252/2014), Sh. Rangila Ram (HIM/31/2014) and Ms. Nivedita (HIM/301/2018), Advocates, as Oath Commissioners at Karsog, District Mandi, H.P. for a period of two years *w.e.f.* 06-01-2026, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 5th January, 2026

No. HHC/Admn.E.5(12)/2022-PS.—In exercise of the powers vested in him under Rule 9 of the Himachal Pradesh District Judiciary Staff (Recruitment, Promotion, Control, Conduct, Discipline and other Conditions of Service) Rules, 2022, Hon'ble the Chief Justice has been pleased to promote/appoint Smt. Poonam Rani, Executive Assistant, O/o District & Sessions Judge, Sirmaur at Nahan, H.P., as Private Secretary (*Selection Post*) in the office of District and Sessions Judge, Sirmaur at Nahan, H.P., in the Pay Matrix Level 16, *w.e.f.* 01-02-2026.

By order,
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Shimla, the 6th January, 2026*

No. HHC/Estt.3(515)/2001-I.—06 days earned leave *w.e.f.* 22-12-2025 to 27-12-2025, with permission to affix Sundays fell on 21-12-2025 & 28-12-2025, is hereby sanctioned in favour of Shri C.M. Thakur, Secretary of this Registry.

Certified that Shri C.M. Thakur has joined the same post and at the same station from where he had proceeded on leave, after expiry of the above leave period.

Certified that Shri C.M. Thakur would have continued to officiate the same post of Secretary but for his proceeding on leave.

By order,
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Shimla, the 6th January, 2026*

No. HHC/Estt.3(406)/95-II.—05 days earned leave on and with effect from 27-01-2026 to 31.01.2026, with permission to prefix Sunday and gazetted holiday falling on 25-01-2025 & 26-01-2025 and suffix Special Casual Leave and Sundays *w.e.f.* 01-02-2026 to 22-02-2026, is hereby sanctioned in favour of Shri Gopal Sawroop Kaushal, Deputy Registrar of this Registry.

Certified that Shri Gopal Sawroop Kaushal is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Gopal Sawroop Kaushal would have continued to officiate the same post of Deputy Registrar but for his proceeding on leave.

By order,
Registrar General.

LABOUR EMPLOYMENT & O.P. DEPARTMENT**NOTIFICATION***Shimla-2, the... December, 2025*

LEP-A003/8/2025-LEP.—Whereas, Shri Jitender Kumar s/o Late Shri Roshan Lal, r/o V.P.O. Dhanotu, Tehsil Shahpur, District Kangra (H.P.) has filed an application dated 04-09-2025 before the Secretary (Labour Employment & O.P.) to the Government of Himachal Pradesh, in terms of Section-17(2) of the Working Journalists and Other Newspaper Employees (Conditions of

Service) and Miscellaneous Provisions Act, 1955, in lieu of the reference notification No. LO/DSL/IV LL/WJA/19/2019-782-787, dated 11/23-11-2019 made by Labour Officer-cum-Conciliation Officer, Kangra at Dharamshala And;

Whereas, Shri Jitender Kumar s/o Late Shri Roshan Lal, r/o V.P.O. Dhanotu, Tehsil Shahpur, District Kangra, H.P. has earlier filed his claim dated 04-09-2019 before the Labour Officer-cum-Conciliation Officer, Kangra at Dharamshala in terms of Section-17 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 against the CMD Divya Himachal Prakashan Pvt. Ltd., Kangra Pathankot Marg, Old Matour, Tehsil and District Kangra, H.P. for non-payment of arrear of wages, as difference of wages as per recommendation of Majithia Wage Board. The Labour Officer-cum-Conciliation Officer, Kangra at Dharamshala, District Kangra tried to settle the claim application amicably, but the same could not be settled and he made the reference to the Ld. Labour Court-cum-Industrial Tribunal, Kangra at Dharamshala for legal adjudication *vide* Notification No. LO/DSL/IV LL/WJA/19/2019-782-787, dated 11/23-11-2019 and the same is registered as Reference No. 150 of 2019 before the Ld. Labour Court-cum-Industrial Tribunal and same is pending for adjudication And;

Whereas, in similar matter the Ld. Labour Court-cum-Industrial Tribunal, Shimla *vide* award dated 18-10-2024 in reference No. 74/2017 titled as Ravinder Sharma versus M/s Dainik Prakashan Ltd., which has been referred by the Labour Officer-cum-Conciliation Officer, Shimla for legal adjudication has already been rejected the reference Notification, the operative part of award dated 18-10-2024 is as under:—

“42. Thus, it is amply clear from the above judgments that powers under Section 17(2) of the Act cannot be delegated to the Labour-cum-Conciliation Officer, Shimla to make a reference under Section 17(2) of the Act nor any such notification has been produced or brought to the notice of this Court that the Labour-cum-Conciliation Officer, Shimla was authorized to make a reference to this Court even under Section 17(2) of the Act.

43. In view of the discussion made hereinabove, and in view of the ratio of judgment of Hon'ble High Court of Bombay at Nagpur bench, followed by the Hon'ble High Court of Bombay at Aurangabad Bench (*supra*), that the Government cannot delegate its powers under Section 17(2) of the Act to any Labour Officer to file a reference in this regard before this Court. The reference, thus, which has been made to this Court is without any jurisdiction and the same is not maintainable. In view of above discussion issues no. 1 and 2 are decided against the petitioner whereas issue no. 3 is decided in favour of the respondents.

RELIEF

44. In view of my findings on issues no. 1 to 3, above, the claim filed by the petitioner fails and hereby dismissed. The reference is answered in the aforesaid terms. Let a copy of this award be communicated to the Appropriate Government as well as to the Labour Officer, Shimla zone for further action. The file after due completion be tagged with the main file.” And;

Whereas, in another similar matter the Ld. Labour Court-cum-Industrial Tribunal, Kangra at Dharamshala *vide* award dated 04-08-2025 in reference No. 06/2020 titled as Sunil Kumar *versus* M/s Divya Himachal Prakashan Pvt. Ltd., which has been referred by the Labour Officer-cum-Conciliation Officer, Kangra at Dharamshala for legal adjudication, has held that the reference which has been made to the Ld. Labour Court by the authority is without jurisdiction as State Government does not have any power to delegate its authorities under Section 17 Clause 2 of the

Governing Act and reference made to the Ld. Labour Court is defective and also held that the State Government shall be at liberty to remove defect in process of making the reference And;

Whereas, application dated 04-09-2025 filed before Secretary (Labour Employment & O.P.) to the Government of Himachal Pradesh and claim application dated 04-09-2019 filed before Labour Officer-*cum*-Conciliation Officer, Kangra at Dharamshala by Shri Jitender Kumar have been considered and examined alongwith latest awards passed by Ld. Labour Courts and orders by the Hon'ble High Court of H.P. by the undersigned while exercising the powers conferred under sub-section (2) of Section-17 of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, decided that claim application dated 04-09-2019 is required to be legally adjudicated by the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala. Therefore, the earlier reference to the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala for legal adjudication *vide* Notification No. LO/DSL/IV LL/WJA/19/2019-782-787, dated 11/23-11-2019 has been withdrawn.

Therefore, the Governor of Himachal Pradesh is pleased to refer this claim application dated 04-09-2019 to the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala, with the following term of reference for adjudication:—

“Whether Shri Jitender Kumar s/o Late Shri Roshan Lal, r/o V.P.O. Dhanotu, Tehsil Shahpur, District Kangra, H.P. is entitled for wages and other benefits as per claim application dated 04-09-2019 (copy enclosed) filed in terms of Section 17(2) of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 from The CMD Divya Himachal Prakashan Pvt. Ltd., Kangra Pathankot Marg, Old Matour, Tehsil and District Kangra (H.P.)?”

The Presiding Judge, Industrial Tribunal-*cum*-Labour Court, Kangra at Dharamshala Distt. Kangra, Himachal Pradesh.

Sd/-
(PRIYANKA BASU INGTY)
Secretary (Lab. Emp. & O.P).

LABOUR EMPLOYMENT & O.P. DEPARTMENT

NOTIFICATION

Shimla-2, the 22nd December, 2025

LEP-A003/5/2025-LEP.—Whereas, Shri Arvind Thakur s/o Late Shri Amar Singh, r/o c/o Gyan Cottage, Near Hateshwari Temple, New Shimla, Sector-1, Shimla, H.P. has filed his claim dated 01-04-2025 before the Labour Officer-*cum*-Conciliation Officer, Shimla in terms of Section-17 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 against (1) M/s Amar Ujala Limited, Through its Managing Director, Registered Office at 1101, 11th Floor, Antriksh Bhawan, 22, Kasturba Gandhi Marg, Connaught Palace, New Delhi-110001, (2) M/s Amar Ujala Web Services Pvt. Ltd. Through its Directors Registered Office at 1101, 11th Floor, Antriksh Bhawan, 22, Kasturba Gandhi Marg, Connaught Palace, New Delhi-110001, (3) The Appointing Authority/HR Head, M/s Amar Ujala Limited, C-21, Sector-59, Noida, UP-201301, (4) The Appointing Authority/HR Head, M/s Amar Ujala Web Services Pvt. Ltd., C-21, Sector-59, Noida, UP-201301 for recovery of the amount of arrears of differences of old and revised wages & PF contribution in terms of the Majithia Wage Board Recommendations *w.e.f.* 10-03-2014 to 30-12-2023 And;

Whereas, the Labour Officer-*cum*-Conciliation Officer, Shimla tried to settle the claim application amicably, but the same could not be settled and he sent a report to the Government. The report sent by the Labour Officer-*cum*-Conciliation Officer, Shimla and claim application dated 01-04-2025 filed by Shri Arvind Thakur have been considered and examined by the undersigned while exercising the powers conferred under sub-section (2) of Section-17 of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, the undersigned has decided that this claim application is required to be legally adjudicated by the Ld. Labour Court-*cum*-Industrial Tribunal, Shimla.

Therefore, the Governor of Himachal Pradesh is pleased to refer this claim application to the Ld. Labour Court-*cum*-Industrial Tribunal, Shimla, with the following term of reference for adjudication:—

“Whether Shri Arvind Thakur, s/o Late Shri Amar Singh, r/o C/O Gyan Cottage, Near Hateshwari Temple, New Shimla, Sector-1, Shimla, H.P. is entitled for wages and other benefits as per claim application dated 01-04-2025 (copy enclosed) filed in terms of Section-17 (2) of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 from (1) M/S Amar Ujala Limited, Through its Managing Director, Registered Office at 1101, 11th Floor, Antriksh Bhawan, 22, Kasturba Gandhi Marg, Connaught Palace, New Delhi-110001, (2) M/s Amar Ujala Web Services Pvt. Ltd. Through its Directors Registered Office at 1101, 11th Floor, Antriksh Bhawan, 22, Kasturba Gandhi Marg, Connaught Palace, New Delhi-110001, (3) The Appointing Authority/HR Head, M/s Amar Ujala Limited, C-21, Sector-59, Noida, UP-201301, (4) The Appointing Authority/HR Head, M/s Amar Ujala Web Services Pvt. Ltd., C-21, Sector-59, Noida, UP-201301? If so, with what details?”

The Presiding Judge, Industrial Tribunal-*cum*-Labour Court, Shimla, Distt. Shimla, Himachal Pradesh.

Sd/-
(PRIYANKA BASU INGTY),
Secretary (Lab. Emp. & O.P).

LABOUR EMPLOYMENT & O.P. DEPARTMENT

NOTIFICATION

Shimla-2, the 22nd December, 2025

LEP-A003/6/2025-LEP.—Whereas, Shri Ritesh Guleria s/o Shri Mahendra Singh, Village Sani Mohari, P.O. Alathu, Mandi, District Mandi, H.P.-176302 has filed an application dated 09-09-2025 before the Secretary (Labour Employment & O.P.) to the Government of Himachal Pradesh, in terms of Section-17(2) of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, in lieu of the reference notification No. LO/SML/ID/Majithia/30/2020-1026, dated 09-09-2021 (and corrigendum vide letter No. LO/SML/ID/Majithia/20/2020-655 dated 21-06-2022) made by Labour Officer, Shimla-*cum*-Authority specified And;

Whereas, Shri Ritesh Guleria s/o Shri Mahendra Singh, Village Sani Mohari, P.O. Alathu, Mandi, District Mandi, H.P. has earlier filed his claim dated 01.10.2020 before the Labour Officer-*cum*-Conciliation Officer, Shimla in terms of Section-17 of the Working Journalists and Other

Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 against (1) The Managing Director M/s Amar Ujala Limited 1101, 11th Floor, Antriksh Bhawan, 22 Kasturba Gandhi Marg, Connaught Palace, New Delhi-110001, (2) The Editorial Department Head, M/s Amar Ujala Ltd., New Land Estate, Timber House Circular Road, Shimla, H.P.-171001 for non-payment of arrear of wages, as difference of wages actually drawn and due as per recommendation of Majithia Wage Board. The Labour Officer-*cum*-Conciliation Officer, Shimla tried to settle the claim application amicably, but the same could not be settled and he made the reference to the Ld. Labour Court-*cum*-Industrial Tribunal Shimla for legal adjudication *vide* Notification No. LO/SML/ID/Majithia/30/2020-1026, dated 09-09-2021 and the same is registered as Reference No. 18 of 2022 before the Ld. Labour Court-*cum*-Industrial Tribunal and same is pending for adjudication And;

Whereas, in similar matter of Ravinder Sharma versus M/s Dainik Prakashan Ltd. referred by the Labour Officer-*cum*-Conciliation Officer, Shimla to Ld. Labour Court-*cum*-Industrial Tribunal Shimla for legal adjudication has already been rejected by the Ld. Labour Court *vide* award dated 18-10-2024 and the operative part of award dated 18-10-2024 is as under:—

“42. Thus, it is amply clear from the above judgments that powers under Section 17(2) of the Act cannot be delegated to the Labour-*cum*-Conciliation Officer, Shimla to make a reference under Section 17(2) of the Act nor any such notification has been produced or brought to the notice of this Court that the Labour-*cum*-Conciliation Officer, Shimla was authorized to make a reference to this Court even under Section 17(2) of the Act.

43. In view of the discussion made hereinabove, and in view of the ratio of judgment of Hon’ble High Court of Bombay at Nagpur bench, followed by the Hon’ble High Court of Bombay at Aurangabad Bench (*supra*), that the Government cannot delegate its powers under Section 17(2) of the Act to any Labour Officer to file a reference in this regard before this Court. The reference, thus, which has been made to this Court is without any jurisdiction and the same is not maintainable. In view of above discussion issues no. 1 and 2 are decided against the petitioner whereas issue no. 3 is decided in favour of the respondents.

RELIEF

44. In view of my findings on issues no. 1 to 3, above, the claim filed by the petitioner fails and hereby dismissed. The reference is answered in the aforesaid terms. Let a copy of this award be communicated to the Appropriate Government as well as to the Labour Officer, Shimla zone for further action. The file after due completion be tagged with the main file.”

Whereas, application dated 09-09-2025 filed before Secretary (Labour Employment & O.P.) to the Government of Himachal Pradesh and claim application dated 01-10-2020 filed before Labour Officer-*cum*-Conciliation Officer, Shimla by Shri Ritesh Guleria have been considered and examined alongwith latest awards passed by Ld. Labour Courts and orders by the Hon’ble High Court of H.P. by the undersigned while exercising the powers conferred under sub-section (2) of Section-17 of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, decided that claim application 01-10-2020 is required to be legally adjudicated by the Ld. Labour Court-*cum*-Industrial Tribunal, Shimla. The earlier reference to the Ld. Labour Court-*cum*-Industrial Tribunal Shimla for legal adjudication *vide* Notification No. LO/SML/ID/Majithia/30/2020-1026, dated 09-09-2021 has been withdrawn.

Therefore, the Governor of Himachal Pradesh is pleased to refer this claim application dated 01-10-2020 to the Ld. Labour Court-*cum*-Industrial Tribunal, Shimla, with the following term of reference for adjudication:—

“Whether Shri Ritesh Guleria s/o Shri Mahendra Singh, Village Sani Mohari, P.O. Alathu, Mandi, District Mandi, H.P.-176302 is entitled for wages and other benefits as per claim application dated 01-10-2020 (copy enclosed) filed in terms of Section 17(2) of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 from (1) The Managing Director M/s Amar Ujala Limited 1101, 11th Floor, Antriksh Bhawan, 22 Kasturba Gandhi Marg, Connaught Palace, New Delhi-110001, (2) The Editorial Department Head, M/s Amar Ujala Ltd. New Land Estate, Timber House Circular Road, Shimla, H.P.?”

The Presiding Judge, Industrial Tribunal-cum-Labour Court, Shimla, Distt. Shimla, Himachal Pradesh.

Sd/-
(PRIYANKA BASU INGTY),
Secretary (Lab. Emp. & O.P).

LABOUR EMPLOYMENT & O.P. DEPARTMENT

NOTIFICATION

Shimla-2, the 22nd December, 2025

LEP-A003/7/2025-LEP.—Whereas, Shri Rajiv Goswami s/o Late Shri Desraj Goswami, r/o Nalsuha, Tehsil Dehra, District Kangra (H.P.) has filed an application dated 06-09-2025 before the Secretary (Labour Employment & O.P.) to the Government of Himachal Pradesh, in terms of Section-17(2) of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, in lieu of the reference notification No. LO/DSL/IV LL/WJA/24/2019-973, dated 06-01-2020 made by Labour Officer-cum-Conciliation Officer, Kangra at Dharamshala And;

Whereas, Shri Rajiv Goswami s/o Late Shri Desraj Goswami, r/o Village Soked, P.O. Nalsuha, Tehsil Dehra, District Kangra (H.P.) has earlier filed his claim dated 28-09-2019 (received on 01-10-2019) before the Labour Officer-cum-Conciliation Officer, Kangra at Dharamshala in terms of Section-17 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 against (1) The M/S Jagran Prakashan Ltd., Registered Office at Jagran Building 2, Sarvodaya Nagar, Kanpur (U.P.) (2) The Chief General Manager, M/S Jagran Prakashan Ltd., Vill. Banoi, P.O. Rajol, Tehsil Shahpur, District Kangra (H.P.). (3) The General Manager, M/S Jagran Prakashan Ltd., Vill. Banoi, P.O. Rajol, Tehsil Shahpur, District Kangra (H.P.) for non-payment of arrear of wages, as difference of wages as per recommendation of Majithia Wage Board. The Labour Officer-cum-Conciliation Officer, Kangra at Dharamshala, District Kangra tried to settle the claim application amicably, but the same could not be settled and he made the reference to the Ld. Labour Court-cum-Industrial Tribunal, Kangra at Dharamshala for legal adjudication *vide* Notification No. LO/DSL/IV LL/WJA/24/2019-973, dated 06-01-2020 and the same is registered as Reference No. 07 of 2020 before the Ld. Labour Court-cum-Industrial Tribunal and same is pending for adjudication And;

Whereas, in similar matter the Ld. Labour Court-cum-Industrial Tribunal, Shimla *vide* award dated 18-10-2024 in reference No. 74/2017 titled as Ravinder Sharma versus M/s Dainik Prakashan Ltd., which has been referred by the Labour Officer-cum-Conciliation Officer, Shimla for legal adjudication has already been rejected the reference Notification, the operative part of award dated 18-10-2024 is as under:—

“42. Thus, it is amply clear from the above judgments that powers under Section 17(2) of the Act cannot be delegated to the Labour-cum-Conciliation Officer, Shimla to make a reference under Section 17(2) of the Act nor any such notification has been produced or brought to the notice of this Court that the Labour-cum-Conciliation Officer, Shimla was authorized to make a reference to this Court even under Section 17(2) of the Act.

43. In view of the discussion made hereinabove, and in view of the ratio of judgment of Hon'ble High Court of Bombay at Nagpur bench, followed by the Hon'ble High Court of Bombay at Aurangabad Bench (*supra*), that the Government cannot delegate its powers under Section 17(2) of the Act to any Labour Officer to file a reference in this regard before this Court. The reference, thus, which has been made to this Court is without any jurisdiction and the same is not maintainable. In view of above discussion issues no. 1 and 2 are decided against the petitioner whereas issue no. 3 is decided in favour of the respondents.

RELIEF

44. In view of my findings on issues no. 1 to 3, above, the claim filed by the petitioner fails and hereby dismissed. The reference is answered in the aforesaid terms. Let a copy of this award be communicated to the Appropriate Government as well as to the Labour Officer, Shimla zone for further action. The file after due completion be tagged with the main file.” And;

Whereas, in another similar matter the Ld. Labour Court-cum-Industrial Tribunal, Kangra at Dharamshala *vide* award dated 04-08-2025 in reference No. 06/2020 titled as Sunil Kumar versus M/s Divya Himachal Prakashan Pvt. Ltd., which has been referred by the Labour Officer-cum-Conciliation Officer, Kangra at Dharamshala for legal adjudication, has held that the reference which has been made to the Ld. Labour Court by the authority is without jurisdiction as State Government does not have any power to delegate its authorities under Section 17 Clause 2 of the Governing Act and reference made to the Ld. Labour Court is defective and also held that the State Government shall be at liberty to remove defect in process of making the reference And;

Whereas, application dated 06-09-2025 filed before Secretary (Labour Employment & O.P.) to the Government of Himachal Pradesh and claim application dated 28-09-2019 filed before Labour Officer-cum-Conciliation Officer, Kangra at Dharamshala by Shri Rajiv Goswami have been considered and examined alongwith latest awards passed by Ld. Labour Courts and orders by the Hon'ble High Court of H.P. by the undersigned while exercising the powers conferred under sub-section (2) of Section-17 of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, decided that claim application 28-09-2019 is required to be legally adjudicated by the Ld. Labour Court-cum-Industrial Tribunal, Kangra at Dharamshala. Hence, the earlier reference to the Ld. Labour Court-cum-Industrial Tribunal, Kangra at Dharamshala for legal adjudication *vide* Notification No. LO/DSL/IV LL/WJA/24/2019-973, dated 06-01-2020 has been withdrawn.

Therefore, the Governor of Himachal Pradesh is pleased to refer this claim application dated 28.09.2019 to the Ld. Labour Court-cum-Industrial Tribunal, Kangra at Dharamshala, with the following term of reference for adjudication:—

“Whether Shri Rajiv Goswami s/o Late Shri Desraj Goswami, r/o Village Suked, P.O. Nalsuha, Tehsil Dehra, District Kangra (H.P.) is entitled for wages and other benefits as per claim application dated 28-09-2019 (copy enclosed alongwith record) filed in terms of Section 17(2) of the Working Journalists and Other Newspaper Employees

(Conditions of Service) and Miscellaneous Provisions Act, 1955 from (1) The M/S Jagran Prakashan Ltd., Registered Office at Jagran Building 2, Sarvodaya Nagar, Kanpur (U.P.) (2) The Chief General Manager, M/S Jagran Prakashan Ltd., Vill. Banoi, P.O. Rajol, Tehsil Shahpur, District Kangra (H.P.). (3) The General Manager, M/S Jagran Prakashan Ltd., Vill. Banoi, P.O. Rajol, Tehsil Shahpur, District Kangra (H.P.)? If so, with what details?”

The Presiding Judge, Industrial Tribunal-*cum*-Labour Court, Kangra at Dharamshala Distt. Kangra, Himachal Pradesh.

Sd/-
(PRIYANKA BASU INGTY),
Secretary (Lab. Emp. & O.P).

LABOUR EMPLOYMENT & O.P. DEPARTMENT

NOTIFICATION

Shimla-2, the 22nd December, 2025

LEP-A003/9/2025-LEP.—Whereas, Shri Parshotam Chand s/o Shri Udham Singh, r/o Village & P.O. Shamirpur, Tehsil & District Kangra, H.P. has filed an application dated 06-09-2025 before the Secretary Labour Employment & O.P. to the Government of Himachal Pradesh, in terms of Section-17(2) of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, in lieu of the reference notification No. LO/DSL/IV LL/WJA/18/2019-789-794, dated 02/23-11-2019 made by Labour Officer-*cum*-Conciliation Officer, Kangra at Dharamshala And;

Whereas, Shri Parshotam Chand s/o Shri Udham Singh r/o Village & P.O. Shamirpur, Tehsil & District Kangra, H.P. has earlier filed his claim dated 31-07-2019 before the Labour Officer-*cum*-Conciliation Officer, Kangra at Dharamshala in terms of Section-17 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 against the CMD Divya Himachal Prakashan Pvt. Ltd., Head Office at Kangra Pathankot Marg, Old Mataur, Tehsil and District Kangra, H.P. for non-payment of arrear of wages, as difference of wages as per recommendation of Majithia Wage Board. The Labour Officer-*cum*-Conciliation Officer, Kangra at Dharamshala, District Kangra tried to settle the claim application amicably, but the same could not be settled and he made the reference to the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala for legal adjudication vide Notification No. LO/DSL/IV LL/WJA/18/2019-789-794, dated 02/23-11-2019 and the same is registered as Reference No. 147 of 2019 before the Ld. Labour Court-*cum*-Industrial Tribunal and same is pending for adjudication And;

Whereas, in similar matter the Ld. Labour Court-*cum*-Industrial Tribunal, Shimla *vide* award dated 18-10-2024 in reference No. 74/2017 titled as Ravinder Sharma versus M/s Dainik Prakashan Ltd., which has been referred by the Labour Officer-*cum*-Conciliation Officer, Shimla for legal adjudication has already been rejected the reference Notification, the operative part of award dated 18-10-2024 is as under:—

“42. Thus, it is amply clear from the above judgments that powers under Section 17(2) of the Act cannot be delegated to the Labour-*cum*-Conciliation Officer, Shimla to make a reference under Section 17(2) of the Act nor any such notification has been produced or

brought to the notice of this Court that the Labour-*cum*-Conciliation Officer, Shimla was authorized to make a reference to this Court even under Section 17(2) of the Act.

43. In view of the discussion made hereinabove, and in view of the ratio of judgment of Hon'ble High Court of Bombay at Nagpur bench, followed by the Hon'ble High Court of Bombay at Aurangabad Bench (*supra*), that the Government cannot delegate its powers under Section 17(2) of the Act to any Labour Officer to file a reference in this regard before this Court. The reference, thus, which has been made to this Court is without any jurisdiction and the same is not maintainable. In view of above discussion issues no. 1 and 2 are decided against the petitioner whereas issue no. 3 is decided in favour of the respondents.

RELIEF

44. In view of my findings on issues no. 1 to 3, above, the claim filed by the petitioner fails and hereby dismissed. The reference is answered in the aforesaid terms. Let a copy of this award be communicated to the Appropriate Government as well as to the Labour Officer, Shimla zone for further action. The file after due completion be tagged with the main file.” And;

Whereas, in another similar matter the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala vide award dated 04-08-2025 in reference No. 06/2020 titled as Sunil Kumar versus M/s Divya Himachal Prakashan Pvt. Ltd., which has been referred by the Labour Officer-*cum*-Conciliation Officer, Kangra at Dharamshala for legal adjudication, has held that the reference which has been made to the Ld. Labour Court by the authority is without jurisdiction as State Government does not have any power to delegate its authorities under Section 17 Clause 2 of the Governing Act and reference made to the Ld. Labour Court is defective and also held that the State Government shall be at liberty to remove defect in process of making the reference And;

Whereas, application dated 06-09-2025 filed before Secretary Labour Employment & O.P. to the Government of Himachal Pradesh and claim application dated 31-07-2019 filed before Labour Officer-*cum*-Conciliation Officer, Kangra at Dharamshala by Shri Parshotam Chand have been considered and examined alongwith latest awards passed by Ld. Labour Courts and orders by the Hon'ble High Court of H.P. by the undersigned while exercising the powers conferred under sub-section (2) of Section-17 of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, decided that claim application dated 31-07-2019 is required to be legally adjudicated by the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala. Therefore, the earlier reference to the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala for legal adjudication vide Notification No. LO/DSL/IV LL/WJA/18/2019-789-794, dated 02/23-11-2019 has been withdrawn.

Therefore, the Governor of Himachal Pradesh is pleased to refer this claim application dated 31.07.2019 to the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala, with the following term of reference for adjudication:—

“Whether Shri Parshotam Chand s/o Shri Udham Singh R/o Village & P.O. Shamirpur, Tehsil & District Kangra, H.P. is entitled for wages and other benefits as per claim application dated 31-07-2019 (copy enclosed) filed in terms of Section 17(2) of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 from the CMD Divya Himachal Prakashan Pvt. Ltd., Head Office at Kangra Pathankot Marg, Old Mataur, Tehsil and District Kangra, (H.P.)?”

The Presiding Judge, Industrial Tribunal-cum-Labour Court, Kangra at Dharamshala Distt. Kangra, Himachal Pradesh.

Sd/-
(PRIYANKA BASU INGTY),
Secretary (Lab. Emp. & O.P).

LABOUR EMPLOYMENT & O.P. DEPARTMENT

NOTIFICATION

Shimla-2, the 22nd December, 2025

LEP-A003/11/2025-LEP.—Whereas, Shri Sunil Kumar s/o Late Shri Mahipal Singh, r/o H.No. 71/4, Near Nursing Hostel, Hospital Road Mandi, District Mandi (H.P.) has filed an application dated 04-09-2025 before the Secretary (Labour Employment & O.P.) to the Government of Himachal Pradesh, in terms of Section-17(2) of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, in lieu of the reference notification No. LO/DSL/IV LL/WJA/26/2021-1103, dated 10-02-2022 made by Labour Officer-cum-Conciliation Officer, Kangra at Dharamshala And;

Whereas, Shri Sunil Kumar s/o Late Shri Mahipal Singh, r/o H.No. 71/4, Near Nursing Hostel, Hospital Road Mandi, District Mandi (H.P.) has earlier filed his claim dated 22-02-2021 before the Labour Officer-cum-Conciliation Officer, Kangra at Dharamshala in terms of Section-17 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 against the CMD M/s Divya Himachal Prakashan Pvt. Ltd., Head Office at Kangra Pathankot Marg, Old Matour, Tehsil and District Kangra, (H.P.) for non-payment of arrear of wages, as difference of wages as per recommendation of Majithia Wage Board. The Labour Officer-cum-Conciliation Officer, Kangra at Dharamshala, District Kangra tried to settle the claim application amicably, but the same could not be settled and he made the reference to the Ld. Labour Court-cum-Industrial Tribunal, Kangra at Dharamshala for legal adjudication *vide* Notification No. LO/DSL/IV LL/WJA/26/2021-1098-1103, dated 10.02.2022 and the same is registered as Reference No. 37 of 2022 before the Ld. Labour Court-cum-Industrial Tribunal and same is pending for adjudication And;

Whereas, in similar matter the Ld. Labour Court-cum-Industrial Tribunal, Shimla *vide* award dated 18-10-2024 in reference No. 74/2017 titled as Ravinder Sharma versus M/s Dainik Prakashan Ltd., which has been referred by the Labour Officer-cum-Conciliation Officer, Shimla for legal adjudication has already been rejected the reference Notification, the operative part of award dated 18-10-2024 is as under.—

“42. Thus, it is amply clear from the above judgments that powers under Section 17(2) of the Act cannot be delegated to the Labour-cum-Conciliation Officer, Shimla to make a reference under Section 17(2) of the Act nor any such notification has been produced or brought to the notice of this Court that the Labour-cum-Conciliation Officer, Shimla was authorized to make a reference to this Court even under Section 17(2) of the Act.

43. In view of the discussion made hereinabove, and in view of the ratio of judgment of Hon'ble High Court of Bombay at Nagpur bench, followed by the Hon'ble High Court of Bombay at Aurangabad Bench (*supra*), that the Government cannot delegate its powers under Section 17(2) of the Act to any Labour Officer to file a reference in this regard before this Court. The reference, thus, which has been made to this Court is without any

jurisdiction and the same is not maintainable. In view of above discussion issues no. 1 and 2 are decided against the petitioner whereas issue no. 3 is decided in favour of the respondents.

RELIEF

44. In view of my findings on issues no. 1 to 3, above, the claim filed by the petitioner fails and hereby dismissed. The reference is answered in the aforesaid terms. Let a copy of this award be communicated to the Appropriate Government as well as to the Labour Officer, Shimla zone for further action. The file after due completion be tagged with the main file.” And;

Whereas, in another similar matter the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala *vide* award dated 04-08-2025 in reference No. 06/2020 titled as Sunil Kumar versus M/s Divya Himachal Prakashan Pvt. Ltd., which has been referred by the Labour Officer-*cum*-Conciliation Officer, Kangra at Dharamshala for legal adjudication, has held that the reference which has been made to the Ld. Labour Court by the authority is without jurisdiction as State Government does not have any power to delegate its authorities under Section 17 Clause 2 of the Governing Act and reference made to the Ld. Labour Court is defective and also held that the State Government shall be at liberty to remove defect in process of making the reference And;

Whereas, application dated 04-09-2025 filed before Secretary (Labour Employment & O.P.) to the Government of Himachal Pradesh and claim application dated 22-02-2021 filed before Labour Officer-*cum*-Conciliation Officer, Kangra at Dharamshala by Shri Sunil Kumar have been considered and examined alongwith latest awards passed by Ld. Labour Courts and orders by the Hon’ble High Court of H.P. by the undersigned while exercising the powers conferred under sub-section (2) of Section-17 of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, decided that claim application dated 22-02-2021 is required to be legally adjudicated by the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala. Therefore, the earlier reference to the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala for legal adjudication *vide* Notification No. LO/DSL/IV LL/WJA/26/2021-1098-1103, dated 10-02-2022 has been withdrawn.

Therefore, the Governor of Himachal Pradesh is pleased to refer this claim application dated 22-02-2021 to the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala, with the following term of reference for adjudication:—

“Whether Shri Sunil Kumar s/o Late Shri Mahipal Singh, r/o H.No. 71/4, Near Nursing Hostel, Hospital Road Mandi, District Mandi (H.P.) is entitled for wages and other benefits as per claim application dated 22-02-2021 (copy enclosed) filed in terms of Section 17(2) of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 from the CMD M/s Divya Himachal Prakashan Pvt. Ltd. Head Office at Kangra Pathankot Marg, Old Matour, Tehsil and District Kangra, (H.P.)?”

The Presiding Judge, Industrial Tribunal-*cum*-Labour Court, Kangra at Dharamshala Distt. Kangra, Himachal Pradesh.

Sd/-
(PRIYANKA BASU INGTY),
Secretary (Lab. Emp. & O.P).

LABOUR EMPLOYMENT & O.P. DEPARTMENT**NOTIFICATION***Shimla-2, the 22nd December, 2025*

LEP-A003/10/2025-LEP.—Whereas, Shri Pankaj Rana s/o Shri Ramesh Singh Rana, r/o Village Nanwar, P.O. Chadhiar, Tehsil Baijnath, District Kangra (H.P.) has filed an application dated 04-09-2025 before the Secretary (Labour Employment & O.P.) to the Government of Himachal Pradesh, in terms of Section-17(2) of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, in lieu of the reference notification No. LO/DSL/IV LL/WJA/25/2019-982, dated 06-01-2020 made by Labour Officer-cum-Conciliation Officer, Kangra at Dharamshala And;

Whereas, Shri Pankaj Rana s/o Shri Ramesh Singh Rana, r/o Village Nanwar, P.O. Chadhiar, Tehsil Baijnath, District Kangra (H.P.) has earlier filed his claim dated 10-10-2019 before the Labour Officer-cum-Conciliation Officer, Kangra at Dharamshala in terms of Section-17 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 against (1) The Managing Director, M/S DB Corp Ltd., Plot No.-280, Sarkhej Gandhi Nagar Highway, Near YMCA Club, Makarba, Ahmedabad, Gujrat. (2) The Head/Manager (HR & Admin), Dainik Bhaskar, Regional Office, Plot No. 11-12, Ground Floor, Dakshin Marg, Sector-25D, Chandigarh. (3) The Assistant General Manager (Ad-Sales), Dainik Bhaskar Office, Malbrow House, Near DPRO Office, Chotta Shimla, Shimla (H.P.) for non-payment of arrear of wages, as difference of wages as per recommendation of Majithia Wage Board. The Labour Officer-cum-Conciliation Officer, Kangra at Dharamshala, District Kangra tried to settle the claim application amicably, but the same could not be settled and he made the reference to the Ld. Labour Court-cum-Industrial Tribunal, Kangra at Dharamshala for legal adjudication vide Notification No. LO/DSL/IV LL/WJA/25/2019-982, dated 06.01.2020 and the same is registered as Reference No. 05 of 2020 before the Ld. Labour Court-cum-Industrial Tribunal and same is pending for adjudications And;

Whereas, in similar matter the Ld. Labour Court-cum-Industrial Tribunal, Shimla *vide* award dated 18-10-2024 in reference No. 74/2017 titled as Ravinder Sharma versus M/s Dainik Prakashan Ltd., which has been referred by the Labour Officer-cum-Conciliation Officer, Shimla for legal adjudication has already been rejected the reference Notification, the operative part of award dated 18-10-2024 is as under.—

“42. Thus, it is amply clear from the above judgments that powers under Section 17(2) of the Act cannot be delegated to the Labour-cum-Conciliation Officer, Shimla to make a reference under Section 17(2) of the Act nor any such notification has been produced or brought to the notice of this Court that the Labour-cum-Conciliation Officer, Shimla was authorized to make a reference to this Court even under Section 17(2) of the Act.

43. In view of the discussion made hereinabove, and in view of the ratio of judgment of Hon'ble High Court of Bombay at Nagpur bench, followed by the Hon'ble High Court of Bombay at Aurangabad Bench (*supra*), that the Government cannot delegate its powers under Section 17(2) of the Act to any Labour Officer to file a reference in this regard before this Court. The reference, thus, which has been made to this Court is without any jurisdiction and the same is not maintainable. In view of above discussion issues no. 1 and 2 are decided against the petitioner whereas issue no. 3 is decided in favour of the respondents.

RELIEF

44. In view of my findings on issues no. 1 to 3, above, the claim filed by the petitioner fails and hereby dismissed. The reference is answered in the aforesaid terms. Let a copy of this award be communicated to the Appropriate Government as well as to the Labour Officer, Shimla zone for further action. The file after due completion be tagged with the main file.” And;

Whereas, in another similar matter the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala *vide* award dated 04-08-2025 in reference No. 06/2020 titled as Sunil Kumar versus M/s Divya Himachal Prakashan Pvt. Ltd., which has been referred by the Labour Officer-*cum*-Conciliation Officer, Kangra at Dharamshala for legal adjudication, has held that the reference which has been made to the Ld. Labour Court by the authority is without jurisdiction as State Government does not have any power to delegate its authorities under Section 17 Clause 2 of the Governing Act and reference made to the Ld. Labour Court is defective and also held that the State Government shall be at liberty to remove defect in process of making the reference And;

Whereas, application dated 04-09-2025 filed before Secretary (Labour Employment & O.P.) to the Government of Himachal Pradesh and claim application dated 10-10-2019 filed before Labour Officer-*cum*-Conciliation Officer, Kangra at Dharamshala by Shri Pankaj Rana have been considered and examined alongwith latest awards passed by Ld. Labour Courts and orders by the Hon'ble High Court of H.P. by the undersigned while exercising the powers conferred under sub-section (2) of Section-17 of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, decided that claim application 10-10-2019 (received on 11-10-2019) is required to be legally adjudicated by the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala. Therefore, the earlier reference to the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala for legal adjudication *vide* Notification No. LO/DSL/IV LL/WJA/25/2019-982, Dated 06-01-2020 has been withdrawn.

Therefore, the Governor of Himachal Pradesh is pleased to refer this claim application dated 10-10-2019 to the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala, with the following term of reference for adjudication:—

“Whether Shri Pankaj Rana s/o Shri Ramesh Singh Rana, r/o Village Nanwar, P.O. Chadhiar, Tehsil Baijnath, District Kangra (H.P.) is entitled for wages and other benefits as per claim application dated 10-10-2019 (copy enclosed) filed in terms of Section 17(2) of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 from (1) The Managing Director, M/S DB Corp Ltd. Plot No.-280, Sarkhej Gandhi Nagar Highway, Near YMCA Club, Makarba, Ahmedabad, Gujrat. (2) The Head/Manager (HR & Admin), Dainik Bhaskar, Regional Office, Plot No. 11-12, Ground Floor, Dakshin Marg, Sector-25D, Chandigarh. (3) The Assistant General Manager (Ad-Sales), Dainik Bhaskar Office, Malbrow House, Near DPRO Office, Chotta Shimla, Shimla (H.P.)?”

The Presiding Judge, Industrial Tribunal-*cum*-Labour Court, Kangra at Dharamshala, Distt. Kangra, Himachal Pradesh.

Sd/-
(PRIYANKA BASU INGTY),
Secretary (Lab. Emp. & O.P).

LABOUR EMPLOYMENT & O.P. DEPARTMENT**NOTIFICATION***Shimla-2, the 5th January, 2026*

LEP-A003/1/2026-LEP.—Whereas, Shri Desh Raj Mohan s/o Shri Om Prakash, c/o Shri Vishal Mishra, Shivalik Cottage, Shiv Vihar, Ram Nagar, Post Office & Tehsil Dharamshala, District Kangra, H.P. has filed his claim dated 30-11-2023 and rejoinder thereof dated 23-07-2024 *vide* which he has clarified certain clerical mistakes in his original claim application before the Labour Officer-*cum*-Conciliation Officer, Kangra at Dharamshala in terms of Section-17 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 against (1) M/S Jagran Prakashan Ltd. Registered Office at Jagran Building 2, Sarvodaya Nagar, Kanpur (U.P.), (2) Chief General Manager, M/s Jagran Prakashan Ltd., SCO. 43-44, Top Floor, Sector-8C, Madhya Marg, Chandigarh, (3) General Manager, M/s Jagran Prakashan Ltd., Vill. Banoi, P.O. Rajol, Tehsil Shahpur, District Kangra (H.P.) for recovery of the amount of arrears of differences of old and revised wages in terms of the Manisana Wage Board *w.e.f.* 01-11-2005 to till 10-11-2011 and Majithia Wage Board Recommendations *w.e.f.* 11-11-2011 to till 31-07-2014 And;

Whereas, Shri Desh Raj Mohan has raised industrial dispute *vide* demand notice dated 05-05-2015 before the Labour Inspector, Kangra at Dharamshala. The Labour Inspector-*cum*-Conciliation Officer, Dharamshala has tried to settle the dispute but could not succeed and submit report to the Appropriate Government and the dispute has been referred to the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala *vide* reference notification dated 16-08-2016 for adjudication as per reference on following terms, “Whether the action of the Management of Jagran Prakashan Limited, Village Banoi, P.O. Rajol, Tehsil Shahpur, Near Kangra Airport, Pathankot-Mandi Highway, District Kangra, H.P. to pressurize Shri Deshraj Mohan s/o Shri Om Prakash, r/o Kamla Cottage, Ward No.6, Ram Nagar, P.O. & Tehsil Dharamshala, District Kangra, H.P. to resign from services *w.e.f.* 01-08-2014 is legal and justified? If not, what amount of back wages, due arrears of the recommendations of the Majithia Wage Board, seniority, past service benefits and compensation the above worker is entitled to from the above employer/management?” and before the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala the said reference was registered as Reference No. 603/2016 titled as Desh Raj Mohan *vs.* Employer/Management, Jagran Prakashan Ltd. And;

Whereas, it is also pertinent to mention here that during the pendency of Reference No. 603/2016 titled as Desh Raj Mohan *vs.* Employer/Management, Jagran Prakashan Ltd. before the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala, the applicant Shri Desh Raj Mohan has approached to the Hon’ble High Court of Himachal Pradesh by filing CWP No. 8672 of 2025 with the prayer to ensure the expeditious summery enquiry by the designated Authority under Section 17 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 on the application of petitioner in time bound manner, and the same has been withdrawn by the petitioner/applicant *vide* order dated 26-05-2025, granting him liberty to approach the Hon’ble Supreme Court for appropriate relief. Subsequently, the applicant has filed SLP(C) No. 019705/2025 titled as Desh Raj Mohan *versus* State of H.P. & Ors. before the Hon’ble Supreme Court of India and same is pending for hearing before the Hon’ble Apex Court.

Whereas, the Labour Officer-*cum*-Conciliation Officer, Kangra at Dharamshala tried to amicably settle the claim application dated 30-11-2023 filed by the applicant Shri Desh Raj Mohan filed under Section 17 of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, but the same could not be settled and he submit

detailed report regarding enquiry of claim application. The report sent by the Labour Officer-*cum*-Conciliation Officer, Kangra at Dharamshala, claim application dated 30-11-2023 alongwith rejoinder dated 23-07-2024 filed by Shri Desh Raj Mohan and reply dated 26-06-2024 filed by the Employer/Management have been examined by the undersigned and it is found that Reference No. 603/2016 filed by the applicant was pending for adjudication before the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala on the similar issue and was listed for hearing on dated 24-09-2025 when the Ld. Labour Court was pleased to dispose of the same. The operative part of the award dated 24-09-2025 passed by the Ld. Labour Court is reproduced as below:-

ISSUE NO. 5

20. The petitioner had claimed to determine the amount in terms of Section 17 Clause 2 of Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955. The reference was in respect of back wages, due arrears as per recommendations of MWB, seniority, past service benefits and compensation if in any case the resignation was proved to be illegal. The findings to the contrary are deduced from the evidence on record. This was not reference under Section 17 Clause 2 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 hence this issue shall remained redundant.

RELIEF

21. In view of my findings on the issues no.1 to 6 above considering the evidence produced before this court by the petitioner cannot be granted any relief as the petitioner had voluntarily resigned from service and the claim of the petitioner is dismissed. It would be pertinent to mention here that this order shall not cover any right of the petitioner with regard to his wages, salary due pertaining to his period of service with the respondents prior to his resignation. Parties are left to bear their costs.

22. The reference is answered in aforesaid terms. A copy of this Award be sent to the appropriate Government for publication in the official gazette. File after due completion be consigned to the Record Room.

Announced in the open Court today, this 24th day of September, 2024.”

Whereas, the claim application dated 30-11-2023 alongwith rejoinder dated 23-07-2024 filed by Shri Desh Raj Mohan and reply dated 26-06-2024 filed by the Employer/Management have been considered and examined by the undersigned while exercising the powers conferred under sub-section (2) of Section-17 of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, the undersigned has decided that this claim application is required to be legally adjudicated by the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala.

Therefore, the Governor of Himachal Pradesh is pleased to refer this claim application to the Ld. Labour Court-*cum*-Industrial Tribunal, Kangra at Dharamshala, with the following term of reference for adjudication:—

“Whether Shri Desh Raj Mohan s/o Shri Om Prakash, c/o Shri Vishal Mishra, Shivalik Cottage, Shiv Vihar, Ram Nagar, Post Office & Tehsil Dharamshala, District Kangra, H.P. is entitled for wages and other benefits as per claim application dated 30-11-2023 and rejoinder dated 23-07-2024 (copies enclosed) filed in terms of Section-17 (2) of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 from (1)

M/S Jagran Prakashan Ltd., Registered Office at Jagran Building 2, Sarvodaya Nagar, Kanpur (U.P.), (2) Chief General Manager, M/s Jagran Prakashan Ltd., SCO. 43-44, Top Floor, Sector-8C, Madhya Marg, Chandigarh, (3) General Manager, M/s Jagran Prakashan Ltd. Vill. Banoi, P.O. Rajol, Tehsil Shahpur, District Kangra (H.P.)?”

The Presiding Judge, Industrial Tribunal-*cum*-Labour Court, Kangra at Dharamshala, Distt. Kangra, Himachal Pradesh.

Sd/-
(PRIYANKA BASU INGTY),
Secretary (Lab. Emp. & O.P).

LABOUR EMPLOYMENT & O.P. DEPARTMENT

NOTIFICATION

Shimla-2, the 5th January, 2026

No.LEP-F005/2/2025.—In continuation to this Department Notification no. LEP-B002/2/2023, dated 1st January, 2024 the Governor Himachal Pradesh is pleased to provide the 30% subsidy for 18 seater buses under “Rajiv Gandhi Swarozgaar Start-Up Yojna stage III” in the following manner:—

1. Short Title, Commencement and Duration:

- 1.1 This Scheme shall be called the “Subsidy Scheme for Purchase and Operation of 18 Seater Buses for Stage Carriage Services in Himachal Pradesh”.
- 1.2 It shall come into force from the date of its publication in the Official Gazette.
- 1.3 The Scheme shall remain in force for one year, unless extended or modified by the State Government.

2. Background and Rationale:

With a view to strengthening rural mobility, promoting livelihood opportunities for unemployed youth of Himachal Pradesh, and ensuring optimal utilization of unserved and underserved routes, the Government of Himachal Pradesh, in the Budget 2025–26, announced the issuance of new stage carriage permits along with financial assistance of up to 30% in the form of subsidy/VGF. This scheme operationalizes the announcement through a transparent and accountable implementation mechanism.

3. Definitions:

- 3.1 “Applicant” means a person applying for subsidy under this Scheme.
- 3.2 “Beneficiary” means an eligible applicant who has been allotted a route permit by the Transport Department and sanctioned subsidy under this Scheme.
- 3.3 “Bonafide Himachali” means a person certified as such by the competent authority of Himachal Pradesh.
- 3.4 “Local Resident” means a resident of the Revenue Sub-Division from where the allotted route originates or terminates.

- 3.5 “District Resident” means a resident of the District from where the allotted route originates or terminates.
- 3.6 “Department for allotment of route permit” means the Transport Department, Government of Himachal Pradesh.
- 3.7 “Department for releasing subsidy” means the Labour, Employment & Overseas Placement Department, Government of Himachal Pradesh.
- 3.8 “Government” means the Government of Himachal Pradesh.
- 3.9 “Permit” means a stage carriage permit issued under The Motor Vehicles Act, 1988.
- 3.10 “Bus” means an 18 seater bus for stage carriage operation.
- 3.11 “Financial Institution” means
- (a) Public Sector Banks.
 - (b) H.P. State Cooperative Bank.
 - (c) or any other bank as notified by the State Government .
- 3.12 “Subsidy” means financial assistance approved by the State Government as per the percentage and conditions prescribed in this scheme under “Rajiv Gandhi Swarozgaar Start-Up Yojna”.
- 3.13 “Scheme” means this Subsidy Scheme.

4. Objectives of the Scheme:

The objectives of the Scheme are:—

- (a) To enhance rural and regional connectivity;
- (b) To generate self-employment for unemployed bonafide Himachali youth;
- (c) To ensure efficient utilization of notified routes;
- (d) To improve public transport accessibility

5. Coverage and Route Identification

5.1 The Scheme shall cover routes notified by the Government of Himachal Pradesh.

5.2 Vehicles sanctioned under this Scheme shall operate only on the allotted routes.

6. Eligibility Criteria

An applicant shall be eligible if:—

- (a) He/she is a bonafide Himachali;
- (b) He/she is unemployed at the time of application;

- (c) He/she is not employed in Government, Semi-Government, PSU or State Transport Undertakings;
- (d) He/she has no outstanding dues with the Department of Transport;
- (e) Notwithstanding anything contained elsewhere, the benefit under this Scheme shall be admissible to only one member of a family, and no other member of the same family shall be eligible to receive or claim benefits under the Scheme.

7. Application and Selection Process:

- 7.1 Applications shall be invited by the Transport Department for notified routes on the designated portal of the Transport Department.
- 7.2 The applicant can submit applications for Bus having a seating capacity of 18 seater.
- 7.3 Applications shall be scrutinized by the respective Regional Transport Officers of the Transport Authorities.
- 7.4 The allocation of routes will be as per the manner and priority mentioned in the Scheme.
- 7.5 Where applications exceed the number of routes, selection shall be made through draw of lots.
- 7.6 Final stage carriage permits shall be issued by the concerned RTOs.
- 7.7 The general conditions of H.P. Transport Policy will also be applicable.

8. Allotment of Routes:

- 8.1 The notified routes shall be allotted through the respective RTA's as per standard procedure and priority mentioned in the Scheme.
- 8.2 Priority shall be given to beneficiaries opting to ply higher seating capacity buses on allotted routes.
- 8.3 The beneficiary list so prepared by the Transport Department, H.P. shall be recommended to the Labour, Employment & Overseas Placement Department, H.P. for release of subsidy under "Rajiv Gandhi Swarojgaar Start-Up Yojna".

9. Permit and Operational Conditions:

- 9.1 Permit is route-specific and non-transferable, except in case of death of beneficiary, subject to RTA approval.
- 9.2 The beneficiary shall operate the vehicle regularly on the allotted route.
- 9.3 Violation of conditions shall entail cancellation of permit by the respective RTAs and recovery of subsidy by the Labour, Employment & Overseas Placement Department, H.P.

10. Extent of Subsidy:

10.1 Subsidy/VGF shall be up to 30% of the on-road cost of 18 seater buses.

10.2 Subsidy shall be released only after issuance of route permit and purchase of vehicle.

11. Financial Implication for Subsidy:

11.1 Subsidy/VGF @30% will be admissible on cost of 18 seater bus.

11.2 390 Buses (Euro-VI).

12. Priority for Release of Subsidy:

12.1 First priority shall be given to Local Residents of the Sub-Division from where the route originates/terminates.

12.2 Second priority shall be given to District Residents where the route originates/terminates.

12.3 Third priority shall be open to all eligible applicants.

13. Release of Subsidy:

13.1 Subsidy shall be released by the Labour, Employment & Overseas Placement Department, and H.P. under “Rajiv Gandhi Swarozgaar Start- UpYojna” through the concerned bank.

14. Monitoring and Penalty:

14.1 The Transport Department and Labour, Employment & Overseas Placement Department, H.P. shall monitor implementation of the Scheme.

14.2 Non-operation or misuse shall result in cancellation of route permit and recovery of subsidy.

15. Transparency and Grievance Redressal:

15.1 Details of beneficiaries and routes shall be placed in public domain.

15.2 Grievances shall be redressed by the competent authority.

16. Power to Relax and Interpretation:

16.1 The Government may relax any provision of this Scheme in public interest.

16.2 Any question relating to interpretation of this Scheme shall be decided by the Government, and such decision shall be final.

- 17. Repeal and Savings.**—Any earlier orders or guidelines inconsistent with this Scheme stand modified to the extent of inconsistency. Actions already taken, if any, shall be deemed valid under the corresponding provisions of this Scheme.

By order,

PRIYANKA BASU INGTY,
Secretary (Lab. Emp. & O.P.).

LABOUR EMPLOYMENT & O.P. DEPARTMENT

NOTIFICATION

Shimla-2, the 9th January, 2026

No.LEP-F005/2/2025.—In continuation to this Department Notification No. LEP-B002/2/2023, dated 1st January, 2024 and No. LEP-F005/2/2025, dated 5th January, 2026 the Governor, Himachal Pradesh is pleased to provide the 30% subsidy for 18 to 42 seater buses under “Rajiv Gandhi Swarozgaar Start-Up Yojna stage III.” The figure and words 18 seater shall be substituted with the words 18 to 42 seater in the above referred notification dated 05-01-2026. Remaining terms and conditions as has been notified *vide* notification of even No. dated 05-01-2025 shall remain the same.

By order,

PRIYANKA BASU INGTY,
Secretary (Lab. Emp. & O.P.).

भू-व्यवस्था अधिकारी, शिमला मण्डल
एस0डी0ए0 कॉम्प्लेक्स ब्लॉक नं-39, कसुम्पटी शिमला-171009

अनुपूरक विज्ञापन बाबत विशेष भू-राजस्व निर्धारण (पन बिजली परियोजना)

शिमला, 17 जनवरी, 2026

हिमाचल प्रदेश सरकार की अधिसूचना संख्या रेव0 वी0 एफ0 (3)3/2025 शिमला-2, दिनांक 06-10-2025 द्वारा, ऐसी भूमि जिसे गैर कृषि प्रयोजनों में लाया गया हो, के लिए विशेष भू-राजस्व निर्धारण करने हेतु प्रथम चरण में अधोहस्ताक्षरी को भू-व्यवस्था शिमला मण्डल के क्षेत्राधिकार में स्थित विभिन्न जिलों की भूमि पर स्थित विभिन्न “पन बिजली परियोजनाओं” द्वारा प्रयोग की जा रही भूमि पर, हिमाचल प्रदेश भू-राजस्व (विशेष निर्धारण) नियम 1986 तथा उसमें आज तक हुए संशोधनों में वर्णित प्रावधानों के अनुसार, आदेशित किया गया है। परन्तु निम्नलिखित परियोजनाओं से सम्बन्धित भू-अभिलेखजिलाधीश शिमला व किन्नौर से प्राप्त न होने पर इस से पूर्व इन परियोजनाओं का प्रकाशन नहीं किया जा सका था इसलिए अब इन परियोजनाओं का प्रकाशन अनुपूरक विज्ञापन जारी कर किया जा रहा

है। अधोहस्ताक्षरी द्वारा हिमाचल प्रदेश भू-राजस्व (विशेष निर्धारण) नियम, 1986 तथा उनमें संशोधित नियम, 2025 के नियम 10 के अनुसार हिमाचल प्रदेश सरकार द्वारा प्रारम्भिक भू-राजस्व निर्धारण रिपोर्ट एवं परियोजना के औसत बाजार मूल्य का परीक्षण करने के उपरान्त, अधिसूचना संख्या रेव० वी० ए० (3)-3/2025, शिमला-2, दिनांक 01-12-2025 के अंतर्गत समस्त पन-बिजली परियोजनाओं पर परियोजना के औसत बाजार मूल्य के आधार पर 2% (दो प्रतिशत) की दर से वार्षिक भू-राजस्व अनुमोदित किया गया है। अकसाम अराजी व निर्धारण वृत्त की स्वीकृति भी सरकार द्वारा अधिसूचना संख्या रेव० वी० ए० (3)3/2025 शिमला-2 दिनांक 01-12-2025 द्वारा स्वीकृत की गई है। अतः अब निम्नलिखित “पन बिजली परियोजनाओं” जिनका राजस्व रिकार्ड, संबंधित महाल की जमाबंदी के अनुसार है, हेतु प्रस्तावित “वार्षिक भू-राजस्व” कॉलम संख्या 7 के अनुसार संबंधित व्यक्ति एवं वैध इकाई/निष्पादन संस्था द्वारा सरकार को 01-01-2026 से देय होगा। अतः हिमाचल प्रदेश भू-राजस्व (विशेष निर्धारण) नियम 1986 के नियम 15 के अनुसार, जनसाधारण व संबंधित व्यक्ति एवं वैध इकाई/संस्था को सूचना हेतु, अधोहस्ताक्षरी द्वारा भू-राजस्व (विशेष निर्धारण) का ब्यौरा निम्न प्रकार से प्रकाशित किया जाता

जिला शिमला						
क्रमांक	तहसील/ उप-तहसील	नाम महाल	परियोजना/ निष्पादन संस्था नाम	रकबा (हेक्टेयर में)	परियोजना का औसत बाजार मूल्य (रुपये करोड़ में)	प्रस्तावित वार्षिक भू-राजस्व मूल्य (रुपये करोड़ में)
1	2	3	4	5	6	7
1.	उप तहसील सरस्वतीनगर	चींगधर्माणा	चींग/ हाटेश्वरी ओम पावर एंटरप्राइसेस प्राइवेट लिमिटेड	किता 2 रकबा 0-37-68	7.42	0.1484
2.	-	-	सैंज/ ईस्ट इंडिया पट्रोलियम लिमिटेड	-	37.1	0.742
3.	-	-	सेची/ असेन्टहाइड्रो प्रोजेक्ट्स लिमिटेड	-	33.39	0.6678
4.	उप तहसील तकलेच	डी पी एफगांदलासेरी, माँदली डी पी एफ आगे धार बाहली	जोगिनी-2 जी सी हाइड्रो प्रोजेक्ट्स लिमिटेड	किता 10 रकबा --- --- किता 9 रकबा --- किता 20 रकबा - --- किता 2 रकबा --- कुल रकबा= 01-98-93	37.1	0.742
5.	रामपुर	-	सराहन/ हिमऊर्जा		0.2226	0.004452
6.	सुन्नी	----	चाबा/ हिमाचल प्रदेश राज्य विद्युत बोर्ड लिमिटेड	किता 36 रकबा 01-16-74	12.985	0.2597

7.	उप तहसील तकलेच	दरशाल	राजपुर/ राजपुर हाइड्रो पावर प्राइवेट लिमिटेड	खसरा न. 589/1 रकबा ---	73.458	1.469
		खरनोटू		किता 22 रकबा - --		
		राजपुरा		किता 27 रकबा - --		
				कुल रकबा = 03-00-00		
8.	रामपुर	गानवी	गानवी-2 हिमाचल प्रदेश राज्य विद्युत बोर्ड लिमिटेड	खसरा न. 2326 रकबा 0-60-71	74.2	1.484
9.		नन्ती	अप्परनन्ती/ नन्ती हाइड्रो पावर प्राइवेट लिमिटेड	किता 4 रकबा 0-10-85	100.17	2.0034
10.	-	-	सुमेज़/ रंगाराजू वेयर हाउसिंग प्राइवेट लिमिटेड	-	103.88	2.0776
11.	रामपुर	-	नन्ती/ सूर्यकण्ठ हाइड्रो एनर्जी प्राइवेट लिमिटेड	-	103.88	2.0776
12.	उप तहसील तकलेच	पाट	जोगिनी/ गांधारी हाइड्रो पावर प्राइवेट लिमिटेड	किता 6 रकबा ---	118.72	2.3744
		डी पी एफलयालकोटला		किता 23 रकबा ---		
		बाहली		किता 51 रकबा - --		
		अनुराकशी		किता 20 रकबा - --		
		जंगल करेरी		किता 9 रकबा ---		
		डी पी एफदरशाल		किता 2 रकबा ---		
		दरशाल		किता 20 रकबा - --		
		बथेड़ा		किता 12 रकबा - --		
		रवन		किता 7 रकबा ---		
		राजपुरा		किता 14 रकबा - --		
		कमलहू		खसरा न. 1/1		
		खकरोला		किता 25 रकबा - --		
				कुल रकबा = 04- 72-67		

13.	रामपुर	गानवी	गानवी-1/ हिमाचल प्रदेश राज्य विद्युत बोर्ड लिमिटेड	किता 99 रकबा 06-57-51	166.95	3.339
जिला किन्नौर						
1.	कल्पा	डी पी एफ 176-178	तांगलिंग/ तांगलिंग मिनी हाइड्रो पावर प्रोजेक्ट	किता 6	37.1	0.742
		तांगलिंग		किता 23		
		पोवारी		किता 11		
		तेलंगी		किता 14		
		तरखवा		किता 2		
		डी पी एफ 239-240		किता 1		
				किता रकबा 2-64-90		
2.	सांगला	सांगला कण्डा	रुक्ती- II दूर संचार हाइड्रो पावर प्रोजेक्ट लिमिटेड	किता 28	37.1	0.742
		डी पी एफ सी 154-155		किता 19		
		सांगला		किता 4		
				किता 51 रकबा 2-77-23		
3.	निचार	कटगांव	भावा अग/ हिमाचल प्रदेश राज्य विद्युत बोर्ड लिमिटेड	किता 37	33.39	0.6678
		सुरचो		किता 33		
		बयी		किता 12		
				किता 82 रकबा 6-73-88		
4 .	सांगला	शोबरायानंग	बुआ/ बुआ हाइड्रो वाट प्राइवेट लिमिटेड	किता 6	66.78	1.3356
		धार पशल		किता 6		
		डी पी एफ सी 149-150 बुआ		किता 6		
				किता 18 रकबा 1-17-15		
5	निचार	पानवी खास	राला/ तराण्डा हाइड्रो पावर लिमिटेड	किता 22	96.46	1.9292
		जोक्ट्यारिंग		किता 7		
				किता 29 रकबा 1-99-47		
6.	निचार	काफनू	एस वी पी- भावा/ हिमाचल प्रदेश राज्य विद्युत बोर्ड लिमिटेड	किता 86 रकबा 10-13-96	890.4	17.808
7 .	निचार	ग्रामंग	सोल्डन/ सोल्डिंग हाइड्रो वाट प्राइवेट	किता 43	51.94	1.0388
		चांगे		किता 5		

		सोलिंडंग	लिमिटेड	किता 56		
		पोण्डा		किता 10		
		पलिंगी		किता 9		
		तराण्डा		किता 9		
				किता 132 रक्बा 4-82-83		
8.	निचार	बयी	सेल्टीमसरंग/ रामेश हाइड्रो पावर प्राइवेट लिमिटेड	किता 34	178.08	3.5616
		रारंग		किता 10		
		कटगांब		किता 17		
		शांगो		किता 6		
		होमते		किता 17		
		यांगपा		किता 8		
		हूरी		किता 23		
		मसरंग		किता 2		
		धार शालिंग		किता 10		
				किता 127 रक्बा 7-35-84		

उपरोक्त प्रस्तावित “वार्षिक भू-राजस्व” से सम्बन्धित व्यक्तियों या वैध संस्था/निष्पादन इकाइयों को, उक्त प्रस्तावित वार्षिक भू-राजस्व के सम्बन्ध में कोई आक्षेप अथवा सुझाव हो तो, वहराजपत्र (ई-गज़ट) हिमाचल प्रदेश में प्रकाशन की तारीख से 15 दिवस के भीतर अधोहस्ताक्षरी को भेजें। विनिर्दिष्ट अवधि के भीतर प्राप्त हुए सुझाव या आक्षेप यदि कोई हो, उन पर उक्त वर्णित प्रस्तावित भू-राजस्व को अंतिम रूप प्रदान करने से पूर्व अधोहस्ताक्षरी द्वारा विचार किया जाएगा तथा विनिर्दिष्ट अवधि के उपरान्त प्राप्त सुझावों या आक्षेपों पर कोई विचार नहीं किया जाएगा, और अनुपूरक विज्ञापन को अंतिम रूप देने हेतु इस कार्यालय की संस्तुति सहित वित्तायुक्त(राजस्व) हिमाचल प्रदेश सरकार को भेज दिया जाएगा।

आदेश द्वारा,
कुमद सिंह (भा0 प्रा0 से0),
भू-व्यवस्था अधिकारी एवं राजस्व अधिकारी,
निर्धारण प्रभारी (भू-राजस्व) शिमला मण्डल,
शिमला-171009.

पंचायती राज विभाग

अधिसूचना

शिमला-09, 15 जनवरी, 2026

संख्या:पीसीएच-एचए(1)3/2024-IV-4586-91.—इस विभाग की अधिसूचना संख्या पीसीएच-एचए(1)3/2024-IV-60575-83 दिनांक 20-12-2025 द्वारा जिला सोलन में ग्राम सभा क्षेत्रों को विभाजित/पुनर्गठित और नए ग्राम सभा क्षेत्रों को गठित करने तथा ग्राम सभा क्षेत्रों की स्थापना हेतु प्रस्तावना द्वारा सम्बन्धित ग्राम सभा सदस्यों से आक्षेप एवं सुझाव आमंत्रित किए गए थे तथा उपायुक्त, जिला सोलन को इस सम्बन्ध में, आक्षेप/सुझाव प्राप्त करने और उन पर विचार करने के उपरान्त अन्तिम सिफारिश प्रस्तुत करने के लिए प्राधिकृत किया गया था;

और क्योंकि उपरोक्त अधिसूचना के संदर्भ में नियत अवधि के भीतर के प्राप्त हुए आक्षेपों पर उपायुक्त, जिला सोलन द्वारा विचार किया गया तथा तदनुसार उन पर आवश्यक विनिश्चय किया गया;

अतः हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (वर्ष 1994 का अधिनियम संख्यांक 4) की धारा 3 की उप धारा (1) व (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जिला सोलन हिमाचल प्रदेश की ग्राम सभा क्षेत्रों के विभाजन/पुनर्गठन से सम्बन्धित, उपरोक्त अनुसार जारी अधिसूचना में वर्णित ग्राम सभा धर्मपुर, खेड़ा व रडयाली की प्रस्तावना को निरस्त करने तथा निम्नलिखित अनुसूची में वर्णित ग्राम सभा क्षेत्रों को विभाजित/पुनर्गठित कर, उनके लिए उपरोक्त अधिनियम की धारा 4 की उप धारा (1) के प्रयोजन हेतु, निम्न प्रकार से ग्राम सभा क्षेत्रों की स्थापना का सहर्ष आदेश प्रदान करते हैं।

इन आदेशों के अन्तर्गत ग्राम सभा क्षेत्रों के विभाजन/पुनर्गठन विद्यमान पंचायतों के निर्वाचित पदाधिकारियों की पदावधि प्रभावित नहीं करेगा।

अनुसूची

क्र० सं०	वर्तमान ग्राम सभा का नाम	कोष्ठ संख्या 2 में वर्णित ग्राम सभा के ग्रामों के नाम	नई ग्राम सभा का नाम तथा उसके मुख्यालय का नाम	कोष्ठ संख्या 4 में वर्णित नई ग्राम सभा में सम्मिलित होने वाले ग्रामों के नाम	कोष्ठ संख्या 2 में वर्णित ग्राम सभा में शेष बचे ग्रामों के नाम	विवरण
1	2	3	4	5	6	7
1. विकास खण्ड नालागढ़						
1.	दभोटा	1. दभोटा 2. रत्योड़ 3. भांगला 4. माजरी	रत्योड़	1. रत्योड़	1. दभोटा 2. भांगला 3. माजरी	
2. विकास खण्ड धर्मपुर						
2.	टकसाल	1. उप मोहाल आनणु 2. उप मोहाल दुबला	1. अम्बोटा	1. उप मोहाल आनणु 2. उप मोहाल दुबला 3. उप मोहाल नरचाल 4. मोहाल अम्बोटा	1. टकसाल 2. डंगयार	—

		3. उप मोहाल नरवाल 4. मोहाल अम्बोटा 5. टकसाल 6. डंगयार 7. मोहाल गुम्मा 8. उप मोहाल टिपरा 9. उप मोहाल परमाणु सेक्टर-6 (गुम्मा) 10. कामली गांव 11. उप मोहाल परमाणु सेक्टर-3 (गुम्मा)	2. कामली	1. मोहाल गुम्मा 2. उप मोहाल टिपरा 3. उप मोहाल परमाणु सेक्टर-6 (गुम्मा) 4. कामली गांव 5. उप मोहाल परमाणु सेक्टर-3 (गुम्मा)		
--	--	---	----------	---	--	--

आदेश द्वारा,
सचिव (पंचायती राज)।

PANCHAYATI RAJ DEPARTMENT

NOTIFICATION

Dated, the 8th January, 2026

File No. PCH/19/2025-IT Cell-(E-254990) -I/764142/2026.—Whereas, the SAMARTH Panchayat Portal (<https://samarthpanchayat.gov.in/>), has been developed by the Ministry of Panchayati Raj, Government of India for enabling digitization of tax and non-tax revenues, online generation of demand, digital collection of payments, maintenance of Panchayat-owned assets, and realtime monitoring of revenue performance.

And whereas, by ensuring transparency, standardization, and efficiency in rural financial governance, the portal aims to strengthen the financial self-reliance of Gram Panchayats, in line with the vision of Atam Nirbhar Panchayats.

Now, therefore, the Government of Himachal Pradesh hereby notifies that with effect from 01-04-2026, the SAMARTH Panchayat Portal shall be mandatorily used by all Gram Panchayats in the State, for management of "Own Source Revenue". All activities relating to "Own Source Revenue", including the configuration of tax and non-tax revenues, registration of taxpayers, online generation of demand, management of Panchayat assets for revenue purposes, and collection of payments from citizens, shall be carried out exclusively through the SAMARTH Panchayat Portal and the offline processing of these activities shall be discontinued completely.

By order,
Secretary (Panchayati Raj).

पंचायती राज विभाग

अधिसूचना

शिमला-171009, 09 जनवरी, 2026

संख्या: पीसीएच-एचए(3)36/96-476-83.—यह कि प्रधान सचिव (शहरी विकास) हिमाचल प्रदेश सरकार की अधिसूचना संख्या: यू0डी0-ए0(1)-9/2024 दिनांक 23-12-2025 के अन्तर्गत हिमाचल प्रदेश नगर पालिका अधिनियम, 1994 (1994 का राज्य अधिनियम संख्यांक 13) की धारा 5 की उप-धारा (3) के अधीन ग्राम पंचायत हटली केसरू के सम्बन्धित ग्राम सभा क्षेत्रों को सम्मिलित कर नगर पंचायत बंगाणा, जिला ऊना में सम्मिलित किया गया है;

इस बाबत शहरी विकास विभाग द्वारा नगर पंचायत बंगाणा में सम्मिलित किए जाने बारे प्रस्तावित स्थानीय क्षेत्रों के निवासियों से नियत अवधि के भीतर आक्षेप आमंत्रित किए गए थे ;

अतः हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (वर्ष 1994 का अधिनियम संख्यांक 4) की धारा 3 (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जिला ऊना, विकास खण्ड बंगाणा की संलग्न अनुसूची अनुसार विनिर्दिष्ट ग्राम पंचायत हटली केसरू के सम्बन्धित क्षेत्र को ग्राम सभा से अपवर्जित (exclude) करने के आदेश प्रदान करते हैं। यह आदेश, उक्त अधिनियम की धारा 3 की उप-धारा (2-क) व (3-क) के प्रावधानों अनुसार पंचायत के पदाधिकारियों की पदावधि को, इस अधिनियम की धारा 120 की उप-धारा (1) में विनिर्दिष्ट ग्राम पंचायत की कालावधि के अवसान या उक्त अधिनियम की धारा 140 के अधीन इसके विघटन तक, प्रभावित नहीं करेंगे।

आदेश द्वारा,
सचिव (पंचायती राज)।

“अनुसूची”

क्र० सं०	ग्राम पंचायत के नाम	पूर्णतः / आंशिक	पटवार वृत्त का नाम	मोहाल / मौजा का नाम	खसरा नम्बर जो शहरी विकास विभाग की अधिसूचना दिनांक 23-12-2025 में विनिर्दिष्ट है।
1	2	3	4	5	6
1	हटली केसरू	आंशिक	बंगाणा	रिट सतरुखा	मोहाल रिट सतरुखा (आंशिक) के खसरा नं०

PANCHAYATI RAJ DEPARTMENT

NOTIFICATION

Shimla-09, the 13th January, 2026

No. PCH-HA(1)6/07-IV-508-4312.—In exercise of the powers vested under section 5(1) of the Himachal Pradesh Panchayati Raj Act, 1994 (Amended *vide* Act No. 1 of 2026), I hereby notify that Special Gram Sabha *i.e.* Anti Chitta Special Gram Sabha shall be organized on 21st and 22nd January, 2026 in all the Gram Panchayats of Himachal Pradesh to discuss the following agenda:—

1. **Awareness about ill effects of drugs, especially Chitta**
2. **Decision of the State Government to give cash prize for providing information of the drug peddlers.**
3. **Initiatives of the State Government to rehabilitate addicted persons.**
4. **Administration of oath by Pradhan Gram Panchayat to make the Gram Panchayat drug/chitta free.**

By order,
Secretary (Panchayati Raj).

पंचायती राज विभाग

अधिसूचना

शिमला-09, 15 जनवरी, 2026

संख्या: पीसीएच-एचए (1)3/2024-IV-4581-85.—इस विभाग की अधिसूचना संख्या पीसीएच-एचए(1)3/ 2024-IV-60584-87 दिनांक 20-12-2025 द्वारा जिला ऊना में ग्राम सभा क्षेत्रों को विभाजित/पुनर्गठित और नए ग्राम सभा क्षेत्रों को गठित करने तथा ग्राम सभा क्षेत्रों की स्थापना हेतु प्रस्तावना द्वारा सम्बन्धित ग्राम सभा सदस्यों से आक्षेप एवं सुझाव आमंत्रित किए गए थे तथा उपायुक्त, जिला ऊना को इस सम्बन्ध में, आक्षेप/सुझाव प्राप्त करने और उन पर विचार करने के उपरान्त अन्तिम सिफारिश प्रस्तुत करने के लिए प्राधिकृत किया गया था ;

और क्योंकि उपरोक्त अधिसूचना के संदर्भ में नियत अवधि के भीतर के प्राप्त हुए आक्षेपों पर उपायुक्त, जिला ऊना द्वारा विचार किया गया तथा तदनुसार उन पर आवश्यक विनिश्चय किया गया;

अतः हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (वर्ष 1994 का अधिनियम संख्यांक 4) की धारा 3 की उप धारा (1) व (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जिला ऊना हिमाचल प्रदेश की ग्राम सभा क्षेत्रों के विभाजन/पुनर्गठन से सम्बन्धित, निम्नलिखित अनुसूची में वर्णित ग्राम सभा क्षेत्रों को विभाजित/पुनर्गठित कर, उनके लिए उपरोक्त अधिनियम की धारा 4 की उप धारा (1) के प्रयोजन हेतु, निम्न प्रकार से ग्राम सभा क्षेत्रों की स्थापना का सहर्ष आदेश प्रदान करते हैं।

इन आदेशों के अन्तर्गत ग्राम सभा क्षेत्रों के विभाजन/पुनर्गठन विद्यमान पंचायतों के निर्वाचित पदाधिकारियों की पदावधि प्रभावित नहीं करेगा।

अनुसूची

क्र० सं०	वर्तमान ग्राम सभा का नाम	कोष्ठ संख्या 2 में वर्णित ग्राम सभा के ग्रामों के नाम	नई ग्राम सभा का नाम तथा उसके मुख्यालय का नाम	कोष्ठ संख्या 4 में वर्णित नई ग्राम सभा में सम्मिलित होने वाले ग्रामों के नाम	कोष्ठ संख्या 2 में वर्णित ग्राम सभा में शेष बचे ग्रामों के नाम	विवरण
1	2	3	4	5	6	7

1. विकास खण्ड हरोली						
1.	पंडोगा	1. पंडोगा खास 2. पंडोगा क्यारियां 3. पंडोगा उपरला 4. पंडोगा निचला	1. पंडोगा निचला	1. पंडोगा निचला 2. पंडोगा खास (आंशिक) (खसरा नं0 1234, 3539 हदबस्त नं0 195)	1 पंडोगा खास 2 पंडोगा क्यारियां 3 पंडोगा उपरला	—

आदेश द्वारा,
सचिव (पंचायती राज)।

उद्योग विभाग

अधिसूचना

शिमला-2, 17 जनवरी, 2026

संख्या: इण्ड-बी-एफ(6)-14 / 2024-IV.— हिमाचल प्रदेश के राज्यपाल, खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की धारा 23ग के साथ पठित धारा 15 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, इस विभाग की अधिसूचना संख्या इण्ड-बी-(एफ) 6-14 / 2014, तारीख 13 मार्च, 2015 द्वारा अधिसूचित और राजपत्र (ई-गजट), हिमाचल प्रदेश में तारीख 21 मार्च, 2015 को प्रकाशित हिमाचल प्रदेश गौण खनिज (रियायत) और खनिज (अवैध खनन, उसके परिवहन और भण्डारण का निवारण) नियम, 2015 का और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात्:—

1. संक्षिप्त नाम और प्रारम्भ.—(1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश गौण खनिज (रियायत) और खनिज (अवैध खनन, उसके परिवहन और भण्डारण का निवारण) नौवां संशोधन नियम, 2026 है।

(2) ये नियम राजपत्र (ई-गजट), हिमाचल प्रदेश में इनके प्रकाशन की तारीख से प्रवृत्त होंगे।

2. नियम 16 का संशोधन.—हिमाचल प्रदेश गौण खनिज (रियायत) और खनिज (अवैध खनन, उसके परिवहन और भण्डारण का निवारण) नियम, 2015 (जिन्हें इसमें इसके पश्चात् 'उक्त नियम' कहा गया है) के नियम 16 के उप-नियम (3) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:—

“(3) खनन पट्टे के नवीकरण हेतु आवेदन उप-नियम (2) में विनिर्दिष्ट अवधि के भीतर, संबंधित विभाग के सक्षम प्राधिकारी द्वारा जारी माल और सेवा कर (जीएसटी) से संबंधित अनापत्ति प्रमाण-पत्र तथा सभी आवश्यक दस्तावेजों सहित, समस्त प्रक्रियात्मक औपचारिकताओं को पूर्ण करने के पश्चात् किया जाता है और प्राधिकारी द्वारा पट्टे की अवधि के अवसान से पूर्व उसका निपटान न किया गया हो, तो निदेशक, लिखित में कारणों को अभिलिखित करते हुए, ऐसे खनन पट्टे के नवीकरण तक आदेश द्वारा खान में काम-काज को अनुज्ञात कर सकेगा।”

3. नियम 79 का संशोधन.—उक्त नियमों के नियम 79 के उप-नियम (4) में दूसरे परन्तुक के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:—

“परन्तु यह और कि हिमाचल प्रदेश लोक निर्माण विभाग, जल शक्ति विभाग तथा हिमाचल प्रदेश आवास एवं शहरी विकास प्राधिकरण से संबंधित ऐसी सरकारी अनुमोदित सन्निर्माण संकर्म के मामलों में, जहाँ अनुमानित परियोजना खर्च 50,00,000/- (पचास लाख) रुपए तक हों, तथा अन्य सरकारी विभागों से संबंधित ऐसी सरकारी अनुमोदित सन्निर्माण संकर्म के मामलों में, जहाँ अनुमानित परियोजना

खर्च 25,00,000—/ (पच्चीस लाख) रुपए तक हो, वहां सम्बद्ध विभाग जनित खनिज के परिमाणीकरण के पश्चात् द्वितीय अनुसूची में यथाविनिर्दिष्ट रॉयल्टी तथा तृतीय अनुसूची में यथाविनिर्दिष्ट प्रसंस्करण प्रभारों के साथ अन्य लागू करें/प्रभारों की कटौती करने के पश्चात् जनित गौण खनिजों के स्व स्थल पर उपयोग की अनुज्ञा देगा।”।

आदेश द्वारा,

हस्ताक्षरित/—
(आर. डी. नज़ीम, भा.प्र.से.),
अतिरिक्त मुख्य सचिव (उद्योग)।

[Authoritative English text of this Department Notification No. Ind-II(F)6-14/2014-IV, dated 17-01-2026 as required under clause (3) of Article 348 of the Constitution of India].

INDUSTRIES DEPARTMENT

NOTIFICATION

Shimla, the 17th January, 2026

No. Ind-II (F) 6-14/2014-IV.— In exercise of the powers conferred by Section 15 read with Section 23C of the Mines and Minerals (Development and Regulation) Act, 1957, the Governor, Himachal Pradesh is pleased to make the following rules further to amend the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 notified *vide* this department's notification No. Ind-II(F)6-14/2014, dated 13-03-2015 and published in the Rajpatra, (e-Gazette) Himachal Pradesh on 21-03-2015, namely.—

1. Short title and commencement.—(1) These rules may be called the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Ninth Amendment Rules, 2026.

(2) These rules shall come into force from the date of their publication in the Rajpatra (e-Gazette), Himachal Pradesh.

2. Amendment of rule 16.—In sub-rule (3) of rule 16 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 (hereinafter referred to as 'said rules'), the following shall be substituted, namely.—

"(3) If an application for the renewal of the mining lease is made within the time specified in sub-rule (2) alongwith no dues certificate w.r.t. GST issued by the authority of the concerned department and all requisite documents after completion of codal formalities and not disposed of by the Authority before the expiry of lease period, the Director by recording the reasons in writing may allow the working in the mine by an order till the renewal of such mining lease."

3. Amendment of rule 79.—In rule 79 of the 'said rules', in sub-rule (4) for the second proviso, the following shall be substituted, namely.—

“Provided further that in case of Government approved construction works pertaining to Department(s) of Himachal Pradesh Public Works Department (HPPWD), Jal Shakti

Vibhag (JSV), Himachal Pradesh Housing and Urban Development Authority (HIMUDA) where estimated project costs is upto Rs. 50,00,000/- (Rs. Fifty Lakhs) and in case of Government approved construction works pertaining to other Government Departments where estimated project costs is upto Rs. 25,00,000/- (Rs. Twenty-five Lakhs), the concerned Department after quantifying the mineral shall permit the use of minor mineral generated in-situ after deducting the royalty as specified in SECOND SCHEDULE and processing charges as specified in THIRD SCHEDULE along with other applicable taxes/charges in advance.”

By order,
Sd/-
(R. D. NAZEEM, IAS),
Addl. Chief Secretary (Industries).

**Office of the Additional District Registrar of Marriages-cum-Sub-Divisional Magistrate
Jhandutta, District Bilaspur (H.P.)**

In the matter of :

1. Abhishek Chandel s/o Sh. Rampal, Village Kulahan, P.O. Matla, Tehsil Jhandutta, District Bilaspur (H.P.).
2. Bhawana d/o Sh. Bhagat Ram, Village Patta, P.O. Jainagar, Tehsil Arki, District Solan (H.P.) . . .Applicants.

Versus

General Public . . .Respondent.

Subject.—Application for Registration of Marriage under section 5 of Special Marriage Act, 1954.

Abhishek Chandel & Bhawana applicants have filed an application alongwith affidavit in the court of undersigned under section 5 of Special Marriage Act, 1954 that they want to solemnize their marriage according to Hindu rites and ceremonies.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 21-01-2026, after that no objection will be entertained and marriage will be registered.

Issued today on 22-12-2025 under my hand and seal of the court.

Seal.

Sd/-
Additional District Registrar of Marriages-cum-S.D.M,
Jhandutta, District Bilaspur (H.P.).

**ब अदालत श्री धर्मपाल, उप-मण्डल अधिकारी (नागरिक), श्री नैना देवी जी स्थित स्वारघाट,
जिला बिलासपुर, हिमाचल प्रदेश**

श्री हेत राम पुत्र श्री राम दास, निवासी गांव रौणा, डाकघर जगातखाना, ग्राम पंचायत टाली, तहसील श्री नैना देवी जी, जिला बिलासपुर, हिमाचल प्रदेश।

बनाम

1. आम जनता,
2. प्रधान, ग्राम पंचायत टाली, तहसील श्री नैना देवी जी स्थित स्वारघाट, जिला बिलासपुर, हिमाचल प्रदेश।

विषय.—प्रार्थी की जन्म तिथि ग्राम पंचायत टाली के जन्म पंजीकरण रजिस्टर में दर्ज करवाए जाने बारे कि अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म पंजीकरण करने बारे।

हर खास व आम जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी श्री हेत राम ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन-पत्र प्रस्तुत किया है कि उसने अपनी जन्म तिथि ग्राम पंचायत टाली के जन्म पंजीकरण रजिस्टर में दर्ज नहीं करवाई है। अब प्रार्थी अपनी जन्म तिथि ग्राम पंचायत टाली के जन्म पंजीकरण रजिस्टर में दर्ज करवाना चाहता है, जोकि इस प्रकार से है:—

नाम	सम्बन्ध	जन्म तारीख
हेत राम	पुत्र श्री राम दास	31-10-1976

अतः ग्राम पंचायत टाली, तहसील श्री नैना देवी जी स्थित स्वारघाट की जनता को बजरिया इश्तहार सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म पंजीकरण बारे कोई आपत्ति हो तो वह तारीख 21-01-2026 को या इससे पूर्व असालतन व वकालतन हाजिर अदालत आकर अपनी आपत्ति प्रस्तुत करें अन्यथा आवेदन-पत्र पर जन्म पंजीकरण आदेश पारित करके सचिव, ग्राम पंचायत टाली को आगामी कार्यान्वयन हेतु भेज दिया जाएगा।

आज तारीख 22-12-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
उप-मण्डल अधिकारी (नागरिक),
श्री नैना देवी जी स्थित स्वारघाट,
जिला बिलासपुर (हि0प्र0)।

**Office of the Sub-Divisional Magistrate, Tehsil Jhandutta,
District Bilaspur (H.P.)**

Smt. Nasib Devi d/o Sh. Laturia Ram, r/o Village Dohag, P.O. Jejwin, Sub-Tehsil Kalol,
District Bilaspur (H.P.) Applicant.

Versus

General Public

. Respondent.

Smt. Nasib Devi d/o Sh. Laturia Ram, r/o Village Dohag, P.O. Jejwin, Sub-Tehsil Kalol,
District Bilaspur (H.P.) presently w/o Sh. Sukhdev, r/o Vill. Daroh, P.O. Malhot, Sub-Tehsil Kalol,

Distt. Bilaspur (H.P.) has submitted an application to the undersigned for correction of her name and date of birth in her Aadhar Card. She further submitted that her correct name and date of birth as per Birth Certificate *vide* Registration No. 7, dated 20-04-1941, issued by the Local Registrar GP Paploa, Sub-Tehsil Kalol, Distt. Bilaspur (H.P.) issued on dated 05-05-2025 is Nasib Devi and Date of Birth is 10-04-1941. In this connection she supported Birth Certificate mentioned above. Therefore, through this proclamation, the general public is hereby informed that any person having any objection for correction in name and Date of Birth as mentioned above may submit his objection in writing within (30) thirty days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribe period and application will be decided accordingly.

Given under my hand and seal of this court on this 6th day of January, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate, Tehsil Jhandutta,
District Bilaspur (H.P.).*

ब अदालत सहायक समाहर्ता, प्रथम श्रेणी, डलहौजी, जिला चम्बा, हिमाचल प्रदेश

श्री महेशू राम पुत्र श्री करनैलो पुत्र जैमल, निवासी चौंका, डा0 मेल, तहसील डलहौजी, हिमाचल प्रदेश। हाल निवासी गांव दुखानी, डा0 दुनेरा, तहसील धारकला, जिला पठानकोट, पंजाब।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र बराये नाम दुरुस्ती बारा इश्तहार।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना—पत्र मय अन्य कागजात इस आशय के साथ गुजारे हैं कि उनका सही नाम महेशू राम पुत्र श्री करनैलो पुत्र जैमल है। उनका नाम आयकर विभाग व कर्मचारी कार्ड में सही दर्ज है, लेकिन मलकियती भूमि मुहाल चौंका, पटवार वृत्त मेल में उनका नाम महेशू पुत्र श्री करनैलो पुत्र जैमल दर्ज है, जो कि गलत है। जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी के नाम दुरुस्ती बारे यदि किसी को कोई उजर/एतराज हो तो वह असालतन या वकालतन अदालत अधोहस्ताक्षरी की अदालत में दिनांक 06-02-2026 को या इससे पूर्व हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जाएंगे।

आज दिनांक 07-01-2026 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता, प्रथम श्रेणी,
डलहौजी, जिला चम्बा, हिमाचल प्रदेश।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, डलहौजी, जिला चम्बा, हिमाचल प्रदेश

श्री सुरेश खन्ना पुत्र श्री जगदीश नारायण पुत्र श्री राम शरण दास, निवासी बनीखेत, तहसील डलहौजी, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र बराये नाम दुरुस्ती बारा इश्तहार।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना—पत्र मय अन्य कागजात इस आशय के साथ गुजारे हैं कि उसका सही नाम श्री सुरेश खन्ना पुत्र श्री जगदीश नारायण पुत्र श्री राम शरण दास है। उसका नाम आधार कार्ड, परिवार नकल, नगर पंचायत बनीखेत में सही दर्ज है, लेकिन मलकियती भूमि मुहाल कस्बा बनीखेत में उनका नाम सुरेश कुमार पुत्र श्री जगदीश नारायण पुत्र श्री राम शरण दास दर्ज है, जो कि गलत है। जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी के नाम दुरुस्ती बारे यदि किसी को कोई उजर/एतराज हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 06-02-2026 को या इससे पूर्व हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जाएंगे।

आज दिनांक 07-01-2026 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
डलहौजी, जिला चम्बा, हिमाचल प्रदेश।

ब अदालत सहायक समाहर्ता, प्रथम श्रेणी, डलहौजी, जिला चम्बा, हिमाचल प्रदेश

श्री सतीश महाजन पुत्र श्री ओम प्रकाश, निवासी वार्ड नम्बर 05, सदर बाजार, निवासी डलहौजी, तहसील डलहौजी, जिला चम्बा।

बनाम

1. श्री गुलशन कुमार पुत्र श्री चूनी लाल पुत्र हरि राम, निवासी स्थानिय वासी किरायादार
2. आम जनता

प्रार्थना—पत्र किरायेदार दुरुस्ती बारा इश्तहार।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना—पत्र अन्य कागजात इस आशय के साथ गुजारा है कि उनकी जमाबन्दी वर्ष 2019-20 मुहाल डलहौजी खास के खाता खतौनी नं0 162/214, खसरा नं0 717, पटवार वृत्त डलहौजी में खाना नम्बर 04 नाम काश्तकार व एहवाल में गुलशन कुमार पुत्र श्री चूनी लाल पुत्र हरि राम, निवासी स्थानिय वासी किरायादार दर्ज है। जोकि गलत है जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी के किरायेदार दुरुस्ती बारे यदि किसी को कोई उजर/एतराज हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की

अदालत में दिनांक 06-02-2026 को या इससे पूर्व हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके किरायेदार दुरुस्ती के आदेश दे दिये जाएंगे।

आज दिनांक 07-01-2026 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता, प्रथम श्रेणी,
डलहौजी, जिला चम्बा, हिमाचल प्रदेश।

ब अदालत श्री कुशल सिंह, नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप-तहसील तेलका, जिला चम्बा, हिमाचल प्रदेश

मिसल नं० : 75 ना० तह०/वाचक/उप-तहसील/तेलका/2025-36-37 दिनांक : 07-01-2026

विद्या देवी पुत्री अच्छरु, गांव नवेही, डा० अन्दराल, उप-तहसील तेलका, जिला चम्बा (हि०प्र०)
वादिता।

बनाम

आम जनता एवं ग्राम पंचायत सेरी, विकास खण्ड सलूणी। प्रतिवादी।

विषय.—जन्म तिथि प्रविष्ट करने बारे।

इस अदालत में प्राप्त दस्तावेज क्रमशः (1) जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र संख्या HFW-B&D/CMO-CBA/2025-25652, दिनांक 19-12-2025, (2) शपथ पत्र, (3) जन्म रिपोर्ट, (4) अप्राप्यता प्रमाण-पत्र, (5) परिवार रजिस्टर नकल, (6) वोटर कार्ड जिसमें आवेदिका विद्या देवी पुत्री अच्छरु, गांव नवेही, डा० अन्दराल, उप-तहसील तेलका, जिला चम्बा (हि०प्र०) की जन्म तिथि किन्हीं कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है। परिणामस्वरूप पंचायत जन्म पंजीकरण रजिस्टर में आवेदिका विद्या देवी का नाम एवं जन्म दर्ज न हुआ है जो नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ-पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण-पत्र जो दिनांक 19-12-2025 को जारी हुआ है, उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि विद्या देवी पुत्री अच्छरु, गांव नवेही, डा० अन्दराल, उप-तहसील तेलका, जिला चम्बा (हि०प्र०) की जन्म तिथि 24-03-1970 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत के सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) द्वारा अभिलेख में दर्ज करने के आदेश पारित किये जाने हैं। अगर किसी को किसी भी प्रकार की कोई आपत्ति हो तो वह इस अदालत में नोटिस (इशतहार) के एक माह के भीतर सुबह 10.00 से सायं 5.00 तक अपनी आपत्ति दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में आवेदिका विद्या देवी पुत्री अच्छरु, गांव नवेही, डा० अन्दराल की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सचिव, सेरी को पारित कर दिये जाएंगे।

आज दिनांक 07-01-2025 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता, द्वितीय श्रेणी,
उप-तहसील तेलका, जिला चम्बा (हि०प्र०)।

**ब अदालत श्री कुशल सिंह, नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप-तहसील तेलका,
जिला चम्बा, हिमाचल प्रदेश**

मिसल नं० : 73

ना० तह०/वाचक/उप-तहसील/तेलका/2026-38-39

दिनांक : 07-01-2026

भान्तो देवी पुत्री लछो राम, गांव सलन, डा० तेलका, उप-तहसील तेलका, जिला चम्बा (हि०प्र०)

... वादिया।

बनाम

आम जनता एवं ग्राम पंचायत मौड़ा, विकास खण्ड सलूणी।

... प्रतिवादी।

विषय.—जन्म तिथि प्रविष्ट करने बारे।

इस अदालत में प्राप्त दस्तावेज क्रमशः (1) जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र संख्या HFW-B&D/CMO-CBA/2025-25650, दिनांक 19-12-2025, (2) शपथ पत्र, (3) जन्म रिपोर्ट, (4) अप्राप्यता प्रमाण-पत्र, (5) परिवार रजिस्टर नकल, (6) आधार कार्ड, (7) वोटर कार्ड जिसमें आवेदिका भान्तो देवी पुत्री लछो राम, गांव सलन, डा० तेलका, उप-तहसील तेलका, जिला चम्बा (हि०प्र०) की जन्म तिथि किन्हीं कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है। परिणामस्वरूप पंचायत जन्म पंजीकरण रजिस्टर में आवेदिका भान्तो देवी का नाम एवं जन्म दर्ज न हुआ है जो नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ-पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण-पत्र जो दिनांक 19-12-2025 को जारी हुआ है, उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि भान्तो देवी पुत्री लछो राम, गांव सलन, डा० तेलका, उप-तहसील तेलका, जिला चम्बा (हि०प्र०) की जन्म तिथि 01-01-1965 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत के सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) द्वारा अभिलेख में दर्ज करने के आदेश पारित किया जाने हैं। अगर किसी को किसी भी प्रकार की कोई आपत्ति हो तो वह इस अदालत में नोटिस (इशतहार) के एक माह के भीतर सुबह 10.00 से सायं 5.00 तक अपनी आपत्ति दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में आवेदिका भान्तो देवी पुत्री लछो राम, गांव सलन, डा० तेलका की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सचिव मौड़ा को पारित कर दिये जाएंगे।

आज दिनांक 07-01-2025 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—

सहायक समाहर्ता, द्वितीय श्रेणी,
उप-तहसील तेलका, जिला चम्बा (हि०प्र०)।

**ब अदालत श्री कुशल सिंह, नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप-तहसील तेलका,
जिला चम्बा, हिमाचल प्रदेश**

मिसल नं० : 02

ना० तह०/वाचक/उप-तहसील/तेलका/2026-40-41

दिनांक : 07-01-2026

अनुराधा पुत्री बहादुर सिंह, गांव बाड़ी, डा० अन्दराल, उप-तहसील तेलका, जिला चम्बा (हि०प्र०)

... वादिया।

बनाम

आम जनता एवं ग्राम पंचायत सेरी, विकास खण्ड सलूणी।

प्रतिवादी।

विषय.—जन्म तिथि प्रविष्ट करने बारे।

इस अदालत में प्राप्त दस्तावेज क्रमशः (1) जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र संख्या HFW-B&D/CMO-CBA/2025-17762, दिनांक 19-08-2025, (2) शपथ पत्र, (3) जन्म रिपोर्ट, (4) अप्राप्यता प्रमाण-पत्र, (5) परिवार रजिस्टर नकल, (6) आधार कार्ड जिसमें आवेदिका अनुराधा पुत्री बहादुर सिंह, गांव बाड़ी, डा0 अन्दराल, उप-तहसील तेलका, जिला चम्बा (हि0प्र0) की जन्म तिथि किन्हीं कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है। परिणामस्वरूप पंचायत जन्म पंजीकरण रजिस्टर में आवेदिका अनुराधा का नाम एवं जन्म दर्ज न हुआ है जो नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ-पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण-पत्र जो दिनांक 19-08-2025 को जारी हुआ है, उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि अनुराधा पुत्री बहादुर सिंह, गांव बाड़ी, डा0 अन्दराल, उप-तहसील तेलका, जिला चम्बा (हि0प्र0) की जन्म तिथि 09-12-1996 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत के सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) द्वारा अभिलेख में दर्ज करने के आदेश पारित किया जाने हैं। अगर किसी को किसी भी प्रकार की कोई आपत्ति हो तो वह इस अदालत में नोटिस (इश्तहार) के एक माह के भीतर सुबह 10.00 से सायं 5.00 तक अपनी आपत्ति दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में आवेदिका अनुराधा पुत्री बहादुर सिंह, गांव बाड़ी, डा0 अन्दराल की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सचिव सेरी को पारित कर दिये जाएंगे।

आज दिनांक 07-01-2025 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—

सहायक समाहर्ता, द्वितीय श्रेणी,
उप-तहसील तेलका, जिला चम्बा (हि0प्र0)।

ब अदालत श्री कुशल सिंह, नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप-तहसील तेलका,
जिला चम्बा, हिमाचल प्रदेश

मिसल नं0 : 74 ना0 तह0/वाचक/उप-तहसील/तेलका/2026-34-35 दिनांक : 07-01-2026

केहर सिंह पुत्र तेजू, गांव मोहण, डा0 भजोत्रा, उप-तहसील तेलका, जिला चम्बा (हि0प्र0) वादी।

बनाम

आम जनता एवं ग्राम पंचायत भजोत्रा, विकास खण्ड सलूणी।

प्रतिवादी।

विषय.—जन्म तिथि प्रविष्ट करने बारे।

इस अदालत में प्राप्त दस्तावेज क्रमशः (1) जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र संख्या HFW-B&D/CMO-CBA/2025-24904, दिनांक 10-12-2025, (2) शपथ पत्र, (3) जन्म रिपोर्ट, (4) अप्राप्यता प्रमाण-पत्र, (5) परिवार रजिस्टर नकल, (6) आधार कार्ड, (7) दसवी कक्षा का प्रमाण-पत्र, जिसमें आवेदक केहर सिंह पुत्र तेजू, गांव मोहण, डा0 भजोत्रा, उप-तहसील तेलका, जिला चम्बा

(हि0प्र0) की जन्म तिथि किन्हीं कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है। परिणामस्वरूप पंचायत जन्म पंजीकरण रजिस्टर में आवेदक केहर सिंह का नाम एवं जन्म दर्ज न हुआ है जो नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ-पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण-पत्र जो दिनांक 10-12-2025 को जारी हुआ है, उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि केहर सिंह पुत्र तेजू गांव मोहण, डा0 भजोत्रा, उप-तहसील तेलका, जिला चम्बा (हि0प्र0) की जन्म तिथि 15-07-2007 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत के सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) द्वारा अभिलेख में दर्ज करने के आदेश पारित किया जाने हैं। अगर किसी को किसी भी प्रकार की कोई आपत्ति हो तो वह इस अदालत में नोटिस (इशतहार) के एक माह के भीतर सुबह 10.00 से सायं 5.00 तक अपनी आपत्ति दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में आवेदक केहर सिंह पुत्र तेजू गांव मोहण, डा0 भजोत्रा, उप-तहसील तेलका, जिला चम्बा (हि0प्र0) की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सचिव भजोत्रा को पारित कर दिये जाएंगे।

आज दिनांक 07-01-2025 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित / -
सहायक समाहर्ता, द्वितीय श्रेणी,
उप-तहसील तेलका, जिला चम्बा (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, कल्पा, जिला किन्नौर (हि0प्र0)

नम्बर मुकद्दमा : 88/2025

तारीख रजुआ : 02-12-2025

श्री सुनी लाल पुत्र स्व0 भागेर सैन, निवासी ग्राम कामरू, तहसील सांगला, जिला किन्नौर (हि0प्र0)

बनाम

आम जनता ग्राम उप-महाल रिकांगपिओ, तहसील कल्पा, जिला किन्नौर (हि0प्र0)

दरखास्त राजस्व अभिलेख में प्रार्थी के पिता का नाम दुरुस्ती सेहत इन्द्राज वाका उप-महाल रिकांगपिओ, तहसील कल्पा, जिला किन्नौर, हिमाचल प्रदेश।

नोटिस बनाम आम जनता।

यह दरखास्त प्रार्थी श्री सुनी लाल पुत्र स्व0 भागेर सैन, निवासी ग्राम कामरू, तहसील सांगला, जिला किन्नौर (हि0प्र0) के द्वारा प्रस्तुत की है जिसमें उन्होंने सूचित किया है कि प्रार्थी के पिता का नाम सभी दस्तावेजों में भागेर सैन पुत्र सुन्दर सैन दर्ज है जो सही व दुरुस्त है परन्तु राजस्व अभिलेख खाता/खतौनी नम्बर 188/222, खसरा नम्बर 32, रकबा तादादी 0-10-65 है0, वाका उप-महाल रिकांगपिओ, तहसील कल्पा, जिला किन्नौर, हिमाचल प्रदेश में प्रार्थी के पिता का नाम कर्म सैन पुत्र नामालूम दर्ज/दर्शाया गया है जो सही नहीं है। इस बारे प्रार्थी उपरोक्त महाल के राजस्व अभिलेख में अपने पिता व दादा के नाम की दुरुस्ती करवाना चाहता है।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी/वादी के पिता व दादा का नाम राजस्व अभिलेख खाता/खतौनी नम्बर 188/222, खसरा नम्बर 32, रकबा तादादी 0-10-65 है0, वाका उप-महाल रिकांगपिओ, तहसील कल्पा, जिला किन्नौर, हिमाचल प्रदेश में कर्म सैन पुत्र नामालूम के स्थान पर भागेर सैन पुत्र सुन्दर सैन दुरुस्ती करने बारे कोई आपत्ति हो तो वह दिनांक 31-01-2026 या इससे पूर्व अदालत हजा में हाजिर आकर अपनी आपत्ति दर्ज करवा सकता है। बाद

गुजरने मियाद अपील अवधि कोई भी उजर/एतराज काबिले समायत न होगा तथा नियमानुसार प्रार्थी के पिता व दादा का नाम दुरुस्त करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 31-12-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता (द्वितीय श्रेणी),
कल्पा, जिला किन्नौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, कल्पा, जिला किन्नौर (हि0प्र0)

मुकद्दमा नं0 89/2025

तारीख रजुआ 10-02-2025

Sh. Amar Dass s/o Late Nakal, r/o V.P.O. Tangling, Tehsil Kalpa, District Kinnaur (H.P.).

बनाम

1. आम जनता।
2. लोकल रजिस्ट्रार, जन्म एवं मृत्यु पंजीकरण पोवारी, तहसील कल्पा, जिला किन्नौर (हि0प्र0)।

विषय.— प्रार्थी की जन्म तिथि ग्राम पंचायत पोवारी के जन्म पंजीकरण रजिस्टर में दर्ज करवाये जाने बारे अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म पंजीकरण करने बारे।

हर खास व आम जनता को बजरिया इश्तहार के माध्यम से सूचित किया जाता है कि Sh. Amar Dass s/o Late Nakal, r/o V.P.O. Tangling, Tehsil Kalpa, District Kinnaur, H.P. ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन—पत्र मय शपथ—पत्र बजरिया जिला रजिस्ट्रार (मुख्य चिकित्सा अधिकारी) जिला किन्नौर के माध्यम से प्रस्तुत किया है कि Sh. Amar Dass s/o Late Nakal का जन्म 10-08-1965 को गांव तंगलिंग में हुआ है तथा अज्ञानतावश प्रार्थी का पंजीकरण ग्राम पंचायत पोवारी के जन्म पंजीकरण रजिस्टर में दर्ज नहीं हो रखा है। अब प्रार्थी अपनी जन्म तिथि को ग्राम पंचायत पोवारी के जन्म पंजीकरण रजिस्टर में दर्ज करवाना चाहता है। इस बारे आदेश जारी करने का अनुरोध किया है।

अतः ग्राम पंचायत पोवारी, तहसील कल्पा, जिला किन्नौर व गांव तंगलिंग की आम जनता को बजरिया इश्तहार के माध्यम से सूचित किया जाता है कि यदि Sh. Amar Dass s/o Late Nakal का जन्म 10-08-1965 को गांव तंगलिंग में हुआ है का पंजीकरण ग्राम पंचायत पोवारी के जन्म पंजीकरण रजिस्टर में दर्ज करने बारे कोई आपत्ति हो तो वह दिनांक 31-01-2026 या इससे पूर्व अदालत में हाजिर आकर अपना एतराज पेश कर सकता है। इसके उपरान्त कोई भी उजर/एतराज जेरे समायत न होगा तथा प्रार्थी के जन्म पंजीकरण के आदेश पारित कर सम्बन्धित ग्राम पंचायत के लोकल रजिस्ट्रार/पंचायत सचिव को अनुपालना हेतु आदेश भेज दिये जायेंगे।

आज दिनांक 31-12-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
कल्पा, जिला किन्नौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, कल्पा, जिला किन्नौर (हि0प्र0)

मुकदमा नं0 90/2025

तारीख रजुआ 02-12-2025

Smt. Pratima Negi d/o Late Guru Lal, r/o V.P.O. Kothi, Tehsil Kalpa, District Kinnaur (H.P.).

बनाम

1. आम जनता।
2. लोकल रजिस्ट्रार, जन्म एवं मृत्यु पंजीकरण कोठी, तहसील कल्पा, जिला किन्नौर (हि0प्र0)।

विषय.—प्रार्थिया की जन्म तिथि ग्राम पंचायत कोठी के जन्म पंजीकरण रजिस्टर में दर्ज करवाये जाने बारे अधिन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म पंजीकरण करने बारे।

हर खास व आम जनता को बजरिया इश्तहार के माध्यम से सूचित किया जाता है कि Smt. Pratima Negi d/o Late Guru Lal, r/o V.P.O. Kothi, Tehsil Kalpa, District Kinnaur, H.P. ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन—पत्र मय शपथ—पत्र बजरिया जिला रजिस्ट्रार (मुख्य चिकित्सा अधिकारी) जिला किन्नौर के माध्यम से प्रस्तुत किया है कि Smt. Pratima Negi d/o Late Guru Lal का जन्म 19-06-1978 को गांव कोठी में हुआ है तथा अज्ञानतावश प्रार्थिया का पंजीकरण ग्राम पंचायत कोठी के जन्म पंजीकरण रजिस्ट्रार में दर्ज नहीं हो रखा है। अब प्रार्थिया अपनी जन्म तिथि को ग्राम पंचायत कोठी के जन्म पंजीकरण रजिस्ट्रार में दर्ज करवाना चाहती है। इस बारे आदेश जारी करने का अनुरोध किया है।

अतः ग्राम पंचायत कोठी, तहसील कल्पा, जिला किन्नौर व गांव कोठी की आम जनता को बजरिया इश्तहार के माध्यम से सूचित किया जाता है कि यदि Smt. Pratima Negi d/o Late Guru Lal का जन्म 19-06-1978 को गांव कोठी में हुआ है का पंजीकरण ग्राम पंचायत कोठी के जन्म पंजीकरण रजिस्ट्रार में दर्ज करने बारे कोई आपत्ति हो तो वह दिनांक 31-01-2026 या इससे पूर्व अदालत में हाजिर आकर अपना एतराज पेश कर सकता है। इसके उपरान्त कोई भी उजर/एतराज जेरे समायत न होगा तथा प्रार्थिया के जन्म पंजीकरण के आदेश पारित कर सम्बन्धित ग्राम पंचायत के लोकल रजिस्ट्रार/पंचायत सचिव को अनुपालना हेतु आदेश भेज दिये जायेंगे।

आज दिनांक 31-12-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
कल्पा, जिला किन्नौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, कल्पा, जिला किन्नौर (हि0प्र0)

मुकदमा नं0 91/2025

तारीख रजुआ 04-12-2025

Khristina Horo w/o Sh. Barnabas Horo, r/o Village Baghiya, P.O. Sode, Tehsil Khunti, State Jharkhand, presently residing at V.P.O. Kalpa, Tehsil Kalpa, District Kinnaur (H.P.).

बनाम

1. आम जनता।
2. लोकल रजिस्ट्रार, जन्म एवं मृत्यु पंजीकरण कल्पा, तहसील कल्पा, जिला किन्नौर (हि0प्र0)।

विषय.—प्रार्थिया की पुत्रियों की जन्म तिथि ग्राम पंचायत कल्पा के जन्म पंजीकरण रजिस्टर में दर्ज करवाये जाने बारे अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म पंजीकरण करने बारे।

हर खास व आम जनता को बजरिया इश्तहार के माध्यम से सूचित किया जाता है कि Khristina Horo w/o Sh. Barnabas Horo (मूल निवासी झारखण्ड) हाल निवासी गांव कल्पा, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन-पत्र मय शपथ-पत्र बजरिया जिला रजिस्ट्रार (मुख्य चिकित्सा अधिकारी) जिला किन्नौर के माध्यम से प्रस्तुत किया है कि उनकी पुत्रियों Sangeeta का जन्म 05-05-2016 व Sarita का जन्म 29-08-2018 को गांव कल्पा में हुआ है तथा अज्ञानतावश प्रार्थिया की पुत्रियों का जन्म पंजीकरण ग्राम पंचायत कल्पा के जन्म पंजीकरण रजिस्टर में दर्ज नहीं हो रखा है। अब प्रार्थिया अपनी पुत्रियों की जन्म तिथि को ग्राम पंचायत कल्पा के जन्म पंजीकरण रजिस्टर में दर्ज करवाना चाहती है। इस बारे आदेश जारी करने का अनुरोध किया है।

अतः ग्राम पंचायत कल्पा, तहसील कल्पा, जिला किन्नौर व गांव कल्पा की आम जनता को बजरिया इश्तहार के माध्यम से सूचित किया जाता है कि यदि Khristina Horo w/o Sh. Barnabas Horo की पुत्रियों Sangeeta का जन्म 05-05-2016 व Sarita का जन्म 29-08-2018 को गांव कल्पा में हुआ है का पंजीकरण ग्राम पंचायत कल्पा के जन्म पंजीकरण रजिस्टर में दर्ज करने बारे कोई आपत्ति हो तो वह दिनांक 31-01-2026 या इससे पूर्व अदालत में हाजिर आकर अपना एतराज पेश कर सकता है। इसके उपरान्त कोई भी उजर/एतराज जेरे समायत न होगा तथा प्रार्थिया की पुत्रियों के जन्म पंजीकरण के आदेश पारित कर सम्बन्धित ग्राम पंचायत के लोकल रजिस्ट्रार/पंचायत सचिव को अनुपालना हेतु आदेश भेज दिये जायेंगे।

आज दिनांक 31-12-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
कल्पा, जिला किन्नौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, कल्पा, जिला किन्नौर (हि0प्र0)

मुकदमा नं0 92/2025

तारीख रजुआ 04-12-2025

Smt. Gian Bhagti d/o Late Kunji Lal, r/o V.P.O. Duni, Tehsil Kalpa, District Kinnaur (H.P.).

बनाम

1. आम जनता।
2. लोकल रजिस्ट्रार, जन्म एवं मृत्यु पंजीकरण दूनी, तहसील कल्पा, जिला किन्नौर (हि0प्र0)।

विषय.—प्रार्थिया की जन्म तिथि ग्राम पंचायत दूनी के जन्म पंजीकरण रजिस्टर में दर्ज करवाये जाने बारे अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म पंजीकरण करने बारे।

हर खास व आम जनता को बजरिया इश्तहार के माध्यम से सूचित किया जाता है कि Smt. Gian Bhagti d/o Late Kunji Lal, r/o V.P.O. Duni, Tehsil Kalpa, District Kinnaur, H.P. ने अधोहस्ताक्षरी के

न्यायालय में एक आवेदन-पत्र मय शपथ-पत्र बजरिया जिला रजिस्ट्रार (मुख्य चिकित्सा अधिकारी) जिला किन्नौर के माध्यम से प्रस्तुत किया है कि Smt. Gian Bhagti d/o Late Kunji Lal का जन्म 12-11-1961 को गांव दूनी में हुआ है तथा अज्ञानतावश प्रार्थिया का पंजीकरण ग्राम पंचायत दूनी के जन्म पंजीकरण रजिस्टर में दर्ज नहीं हो रखा है। अब प्रार्थिया अपनी जन्म तिथि को ग्राम पंचायत दूनी के जन्म पंजीकरण रजिस्टर में दर्ज करवाना चाहती है। इस बारे आदेश जारी करने का अनुरोध किया है।

अतः ग्राम पंचायत दूनी, तहसील कल्पा, जिला किन्नौर व गांव दूनी की आम जनता को बजरिया इशतहार के माध्यम से सूचित किया जाता है कि यदि Smt. Gian Bhagti d/o Late Kunji Lal का जन्म 12-11-1961 को गांव दूनी में हुआ है का पंजीकरण ग्राम पंचायत दूनी के जन्म पंजीकरण रजिस्टर में दर्ज करने बारे कोई आपत्ति हो तो वह दिनांक 31-01-2026 या इससे पूर्व अदालत में हाजिर आकर अपना एतराज पेश कर सकता है। इसके उपरान्त कोई भी उजर/एतराज जेरे समायत न होगा तथा प्रार्थिया के जन्म पंजीकरण के आदेश पारित कर सम्बन्धित ग्राम पंचायत के लोकल रजिस्ट्रार/पंचायत सचिव को अनुपालना हेतु आदेश भेज दिये जायेंगे।

आज दिनांक 31-12-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
कल्पा, जिला किन्नौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, कल्पा, जिला किन्नौर (हि0प्र0)

मुकद्दमा नं0 93/2025

तारीख रजुआ 08-12-2025

Sh. Nand Lal s/o Late Puran Chand, r/o V.P.O. Pangti, Tehsil Kalpa, District Kinnaur (H.P.).

बनाम

1. आम जनता ग्राम पांगी।
2. लोकल रजिस्ट्रार, जन्म एवं मृत्यु पंजीकरण पांगी, तहसील कल्पा, जिला किन्नौर (हि0प्र0)।

विषय.— प्रार्थी की जन्म तिथि ग्राम पंचायत पांगी के जन्म पंजीकरण रजिस्टर में दर्ज करवाये जाने बारे अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम 1969 के अन्तर्गत जन्म पंजीकरण करने बारे।

हर खास व आम जनता को बजरिया इशतहार के माध्यम से सूचित किया जाता है कि Sh. Nand Lal s/o Late Puran Chand, r/o V.P.O. Pangti, Tehsil Kalpa, District Kinnaur, H.P. ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन-पत्र मय शपथ-पत्र बजरिया जिला रजिस्ट्रार (मुख्य चिकित्सा अधिकारी) जिला किन्नौर के माध्यम से प्रस्तुत किया है कि Sh. Nand Lal s/o Late Puran Chand का जन्म 05-11-1965 को गांव पांगी में हुआ है तथा अज्ञानतावश उसका पंजीकरण ग्राम पंचायत पांगी के जन्म पंजीकरण रजिस्टर में दर्ज नहीं हो रखा है। अब प्रार्थी अपनी जन्म तिथि को ग्राम पंचायत पांगी के जन्म पंजीकरण रजिस्टर में दर्ज करवाना चाहता है। इस बारे आदेश जारी करने का अनुरोध किया है।

अतः ग्राम पंचायत पांगी, तहसील कल्पा, जिला किन्नौर व गांव पांगी की आम जनता को बजरिया इशतहार के माध्यम से सूचित किया जाता है कि यदि Sh. Nand Lal s/o Late Puran Chand का जन्म 05-11-1965 को गांव पांगी में हुआ है का पंजीकरण ग्राम पंचायत पांगी के जन्म पंजीकरण रजिस्टर में दर्ज करने बारे कोई आपत्ति हो तो वह दिनांक 31-01-2026 या इससे पूर्व अदालत में हाजिर आकर अपना एतराज पेश कर सकता है। इसके उपरान्त कोई भी उजर/एतराज जेरे समायत न होगा तथा प्रार्थी के जन्म पंजीकरण के आदेश पारित कर सम्बन्धित ग्राम पंचायत के लोकल रजिस्ट्रार/पंचायत सचिव को अनुपालना हेतु आदेश भेज दिये जायेंगे।

आज दिनांक 31-01-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
कल्या, जिला किन्नौर (हि0 प्र0)।

ब अदालत इन्द्र सिंह, कार्यकारी दण्डाधिकारी (नायब तहसीलदार), उप-तहसील टापरी,
जिला किन्नौर (हि0प्र0)—172 104

मुकदमा संख्या : 01/B&D/2026

तारीख रजुआ : 03-01-2026

राधा कृष्ण पुत्र सनम राम, निवासी रामणी, उप-तहसील टापरी, जिला किन्नौर (हि0प्र0)

बनाम

आम जनता, ग्राम पंचायत रामणी, उप-तहसील टापरी, जिला किन्नौर (हि0प्र0)

विषय.—उनवाद मुकदमा दरखास्त अधीन धारा-13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

राधा कृष्ण पुत्र सनम राम, निवासी गांव रामणी, उप-तहसील टापरी, जिला किन्नौर (हि0प्र0) का प्रार्थना-पत्र मुख्य चिकित्सा अधिकारी जिला किन्नौर स्थित रिकांग पिओ के कार्यालय पत्र संख्या HFW-KNR(B&D)/25/26-12493-94, दिनांक 31-12-2025 तहसीलदार निचार के माध्यम से इस अदालत में एक प्रार्थना-पत्र शपथ-पत्र सहित प्राप्त हुआ है, जिसमें आवेदक ने अपनी जन्म तिथि 01-07-1964 ग्राम पंचायत रामणी में दर्ज करने बारे आवेदन किया है।

अतः सर्वसाधारण को इस इशतहार के माध्यम से सूचित किया जाता है कि यदि ग्राम पंचायत रामणी के रिकार्ड में श्री राधा कृष्ण की जन्म तिथि 01-07-1964 दर्ज किए जाने पर किसी भी प्रकार का कोई उजर/एतराज हो तो वह अपना उजर व एतराज अन्दर एक माह इस अदालत में पेश करे। यदि उक्त अवधि तक कोई उजर व एतराज पेश नहीं हुआ तो जन्म एवं मृत्यु अधिनियम, 1969 की धारा-13(3) के अंतर्गत राधा कृष्ण की जन्म तिथि ग्राम पंचायत रामणी के अभिलेख में दर्ज करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 06-01-2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
उप-तहसील टापरी, जिला किन्नौर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, उप-तहसील उदयपुर,
जिला लाहौल-स्पीति (हि0प्र0)

संख्या : 82174/2025

तारीख मजरुआ : 29-12-2025

प्रवीण चन्द पुत्र प्रेम चंद, निवासी गांव व डा0 जहालमा, उप-तहसील उदयपुर, जिला लाहौल एवं स्पीति (हि0प्र0)

प्रार्थी।

बनाम

प्रार्थना—पत्र बराए दुरुस्ती नाम।

नोटिस बनाम आम जनता।

इस मुकद्दमें का संक्षिप्त सार यह है कि उपरोक्त प्रार्थी प्रवीण चन्द पुत्र प्रेम चंद, निवासी गांव व डा0 जहालमा, उप—तहसील उदयपुर, जिला लाहौल एवं स्पीति (हि0प्र0) ने इस आशय के साथ इस अदालत में प्रार्थना—पत्र मय शपथ—पत्र व अन्य दस्तावेज प्रस्तुत किये हैं कि राजस्व अभिलेख के महाल जहालमा में प्रार्थी परवीन चन्द दर्ज कागजात है, जोकि गलत है जबकि शपथ—पत्र व संलग्न दस्तावेजों के अनुसार प्रार्थी का नाम प्रवीण चन्द है, जो सही है। अब प्रार्थी महाल जहालमा के राजस्व अभिलेख में अपना नाम दुरुस्त कर प्रवीण चन्द करवाना चाहता है।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त मुकद्दमा नाम दुरुस्ती बारे कोई उजर/एतराज हो तो वह इशतहार के प्रकाशित होने के एक महीने के भीतर अदालत हजा में हाजिर होकर लिखित अथवा मौखिक एतराज पेश कर सकता है अन्यथा यह समझा जायेगा कि किसी भी सम्बन्धित व्यक्ति को इस मुकद्दमा नाम दुरुस्ती बारे कोई उजर व एतराज न है तथा आवेदन पत्र को अन्तिम रूप दिया जायेगा व एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 03—01—2026 को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
उप—तहसील उदयपुर, जिला लाहौल—स्पीति (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, उप—तहसील उदयपुर,
जिला लाहौल—स्पीति (हि0प्र0)

संख्या : 82178/2025

तारीख मजरुआ : 12—12—2025

शेर चन्द पुत्र प्रीतम चंद, निवासी गांव पिमल, उप—तहसील उदयपुर, जिला लाहौल एवं स्पीति (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

प्रार्थना—पत्र बराए दुरुस्ती नाम।

नोटिस बनाम आम जनता।

इस मुकद्दमें का संक्षिप्त सार यह है कि उपरोक्त प्रार्थी शेर चन्द पुत्र प्रीतम चंद, निवासी गांव पिमल, उप—तहसील उदयपुर, जिला लाहौल एवं स्पीति (हि0प्र0) ने इस आशय के साथ इस अदालत में प्रार्थना—पत्र मय शपथ—पत्र व अन्य दस्तावेज प्रस्तुत किये हैं कि राजस्व अभिलेख के महाल हडुका में प्रार्थी के पिता का नाम प्रीता दर्ज कागजात है, जोकि गलत है जबकि शपथ—पत्र व संलग्न दस्तावेजों के अनुसार प्रार्थी के पिता का नाम प्रीतम चन्द है, जो सही है। अब प्रार्थी महाल हडुका के राजस्व अभिलेख में अपने पिता का नाम दुरुस्त कर प्रीतम चन्द करवाना चाहता है।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त मुकद्दमा नाम दुरुस्ती बारे कोई उजर/एतराज हो तो वह इशतहार के प्रकाशित होने के एक महीने के भीतर अदालत हजा में हाजिर होकर लिखित अथवा मौखिक एतराज पेश कर सकता है अन्यथा यह समझा जायेगा कि किसी भी सम्बन्धित व्यक्ति को इस मुकद्दमा नाम दुरुस्ती बारे कोई उजर व एतराज न है तथा आवेदन पत्र को अन्तिम रूप दिया जायेगा व एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 03-01-2026 को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता द्वितीय श्रेणी,
उप-तहसील उदयपुर, जिला लाहौल-स्पीति (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, उप-तहसील उदयपुर,
जिला लाहौल-स्पीति (हि0प्र0)

संख्या : 821710/2025

तारीख मजरुआ : 12-12-2025

रवि सेठ पुत्र शिव दास, निवासी गांव व डा0 उदयपुर, उप-तहसील उदयपुर, जिला लाहौल एवं स्पीति (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

प्रार्थना-पत्र बराए दुरुस्ती नाम।

नोटिस बनाम आम जनता।

इस मुकद्दमें का संक्षिप्त सार यह है कि उपरोक्त प्रार्थी रवि सेठ पुत्र शिव दास, निवासी गांव व डा0 उदयपुर, उप-तहसील उदयपुर, जिला लाहौल एवं स्पीति (हि0प्र0) ने इस आशय के साथ इस अदालत में प्रार्थना-पत्र मय शपथ-पत्र व अन्य दस्तावेज प्रस्तुत किये हैं कि राजस्व अभिलेख के महाल उदयपुर में प्रार्थी का नाम रवि दर्ज कागजात है, जोकि गलत है जबकि शपथ-पत्र व संलग्न दस्तावेजों के अनुसार प्रार्थी का नाम रवि सेठ है, जो सही है। अब प्रार्थी महाल उदयपुर के राजस्व अभिलेख में अपना नाम दुरुस्त कर रवि सेठ करवाना चाहता है।

अतः इस इशतहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त मुकद्दमा नाम दुरुस्ती बारे कोई उजर/एतराज हो तो वह इशतहार के प्रकाशित होने के एक महीने के भीतर अदालत हजा में हाजिर होकर लिखित अथवा मौखिक एतराज पेश कर सकता है अन्यथा यह समझा जायेगा कि किसी भी सम्बन्धित व्यक्ति को इस मुकद्दमा नाम दुरुस्ती बारे कोई उजर व एतराज न है तथा आवेदन पत्र को अन्तिम रूप दिया जायेगा व एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 03-01-2026 को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता द्वितीय श्रेणी,
उप-तहसील उदयपुर, जिला लाहौल-स्पीति (हि0प्र0)।

**In the Court of Sub-Divisional Magistrate, Kumarsain,
District Shimla (H.P.)**

Smt. Bimla Devi w/o Sh. Barfi Ram, r/o Village Premnagar, P.O. Pharal, Tehsil Kumarsain,
District Shimla, (H.P.) . . Applicant.

Versus

General Public

. . Respondent.

Notice/Proclamation Regarding Correction of Name Aadhar Card of Smt. Bimla Devi.

Whereas, applicant Smt. Bimla Devi w/o Sh. Barfi Ram, r/o Village Premnagar, P.O. Pharal, Tehsil Kumarsain, District Shimla (H.P.) has submitted an application to this court with the request that in Aadhar Card my name has been entered as Bimal Devi which is wrong. My correct name is Bimla Devi. In support she has attached the copy of Bonafide Himachali. In Aadhar Card my name may be corrected as Bimla Devi in place of Bimal Devi as per the Panchayat Record.

Now, therefore objections are invited from the general public that if, anyone has any objection regarding correction of name from Bimal Devi to Bimla Devi in the Aadhar Card, they may appear before the undersigned on or before 01-02-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 1st day of January, 2026 under my hand and seal of the Court.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Kumarsain, District Shimla (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Shimla (Rural),
District Shimla (H.P.)**

1. Sh. Kartik Sood s/o Sh. Rakesh Sood, r/o Anand Niketan Building, Bharari Road, Dudhli, P.O. Bhont, Tehsil & District Shimla, Himachal Pradesh, age 31 years.

2. Ms. Gurwinder Kaur d/o Bahadur Singh, r/o House No. 180, Gali No. 1-A/Near Gurbax Colony, Guru Nanak Nagar, Patiala, District Punjab, Age 31 Years.

Versus

General Public

Subject.—Registration of Marriage under the H.P. Registration of Marriage Act, 1996.

Sh. Kartik Sood s/o Sh. Rakesh Sood, r/o Anand Niketan Building, Bharari Road, Dudhli, P.O. Bhont, Tehsil & District Shimla, Himachal Pradesh and Ms. Gurwinder Kaur d/o Bahadur

Singh, r/o House No. 180, Gali No. 1-A/Near Gurbax Colony, Guru Nanak Nagar, Patiala, District Punjab have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 10-11-2024 and are living together as husband and wife since then, but the marriage has not been found entered in the records of Registrar of Marriages of Gram Panchayat concerned/ Municipal Corporation Shimla.

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage, then they can file their objections personally or in writing before this court of undersigned on or before one month of publication of this court notice. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 05-01-2026.

Seal.

Sd/-

*Additional District Registrar of Marriages-cum-
Sub-Divisional Magistrate, Shimla (Rural).*

**In the Court of Shri Manjeet Sharma, Sub-Divisional Magistrate, Shimla (R),
District Shimla (H. P.)**

Sh. Hari Mohan s/o Sh. Jeet Ram, r/o Village Kakret, P.O. Salana, Tehsil & District Shimla (H.P.).

Versus

General Public

. . Respondent.

Whereas, Sh. Hari Mohan s/o Sh. Jeet Ram, r/o Village Kakret, P.O. Salana, Tehsil & District Shimla (H.P. has submitted an application alongwith a Non-Availability Certificate issued by the Registrar, Births & Deaths, Gram Panchayat Thari, District Shimla, H.P. before this court under section 13(3) of the Birth & Death Registration Act, 1969, seeking permission to enter his date of birth as 18-01-1986 in the records of the Registrar, Births & Deaths, Gram Panchayat Thari, District Shimla , H.P.

Particulars of the Applicants:

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Sh. Hari Mohan	Self	18-01-1986

Hence, this proclamation is issued to the general public with directions if any person has any objection/claim with regard to entry of the date of birth of the above named person in the record of Registrar, Births & Deaths, Gram Panchayat Thari, District Shimla , H.P. he/she may file such objections in the court on or before one month of publication of this notice in Govt. Gazette. Failing which, the matter shall be proceeded with and necessary orders shall be passed in accordance with law.

Issued today on 12-01-2026 under my signature and seal of the court.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Shimla (R), District Shimla (H.P.).*

**ब अदालत श्री सत पाल राणा, कार्यकारी दण्डाधिकारी, उप-तहसील जांगला,
जिला शिमला (हि0 प्र0)**

श्री नेक पुत्र स्व0 श्री वरनी लाल, निवासी नावी, डा0 मसली, उप-तहसील जांगला, जिला शिमला (हि0 प्र0) प्रार्थी।

बनाम

आम जनता

इश्तहार बनाम आम जनता।

इस न्यायालय में श्री नेक पुत्र स्व0 श्री वरनी लाल, निवासी नावी, डा0 मसली, उप-तहसील जांगला, जिला शिमला (हि0 प्र0) ने प्रार्थना-पत्र दायर किया है जिसमें उसने आग्रह किया है कि वह भूमि खाता/खतौनी नं0 96 मिन/189 मिन, खसरा नं0 104, 107, 108, कित्ता 3, रकबा तादादी 00-28-76 है0 मौजा डाकगांव, उप-तहसील जांगला, जिला शिमला (हि0 प्र0) में भूमि का मालिक है परन्तु जमाबन्दी के खाना नं0 04 में श्री ईश्वर दास, कृष्ण दास पुत्रगण शेकरदास व मुंशी राम पुत्र श्री हुकमी नन्द सभी निवासी गांव खशधार, तहसील चिड़गांव रहिन लगे हैं जोकि गलत है जिन्होंने कभी भी पिछली दो पुस्तों से उक्त भूमि में किसी किस्म का कोई भी कार्य नहीं किया है।

अतः प्रार्थना-पत्र के आधार पर उक्त प्रतिवादीगण को इस इश्तहार के माध्यम से सूचित किया जाता है कि यदि उनका कोई लेनदेन वादी व वादी के पूर्वजों से लेना बकाया है तो वह इस न्यायालय में 20-01-2026 से पूर्व व उक्त तारीख को अपना पक्ष रख सकते हैं। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर वादी के पक्ष में फक-उल-रहन का राजस्व कागजात माल में अमल कर दिया जावेगा।

आज दिनांक 29-12-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / —
(सत पाल राणा),
कार्यकारी दण्डाधिकारी,
उप-तहसील जांगला, जिला शिमला, हि0 प्र0।

CHANGE OF NAME

I, Padam Dev aged about 45 years s/o Sh. Bali Ram, r/o Village Sanarli, P.O. Banthal, Tehsil Karsog, Distt. Mandi (H.P.), Pin-175011 declare that I have changed my minor daughter's name from Nansi (old name) to Nancy (new name). All concerned please may note.

PADAM DEV
s/o Sh. Bali Ram,
r/o Village Sanarli, P.O. Banthal,
Tehsil Karsog, Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Puran Chand s/o Sh. Om Chand, Tehsil Thunag Dagiyal (533), Mandi (H.P.) do hereby declare that in Aadhar card of my minor daughter her name is wrongly entered as Snayha. It should be entered her correct name Sneha Devi. Concerned please note.

PURAN CHAND
s/o Sh. Om Chand,
Tehsil Thunag Dagiyal (533), Mandi (H.P.).

CHANGE OF NAME

I, Madhu Bala w/o Sh. Dev Dutt, r/o Vill. and P.O. Khillian, Tehsil Nalagarh, Distt. Solan (H.P.) declare that before marriage my name was Madhu Bala but after marriage I have changed my name from Madhu Bala to Heena Sharma. I may be known as Heena Sharma in the future. All concerned to note.

MADHU BALA
w/o Sh. Dev Dutt, r/o Vill. and P.O. Khillian,
Tehsil Nalagarh, Distt. Solan (H.P.).

CHANGE OF NAME

I, Gaurav s/o Nasib Singh Rana, r/o Ward No. 2, Village Bhunkher, P.O. Bhullana, Tehsil Baijnath, Distt. Kangra (H.P.) declare that I have changed my name from Gobardhan to Gaurav for all future purposes . Concerned note it.

GAURAV
s/o Nasib Singh Rana, r/o Ward No. 2, Village Bhunkher,
P.O. Bhullana, Tehsil Baijnath, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Bandana Kumari w/o Himal Kashi, r/o Village 18 Mile, P.O. Bran, Tehsil Manali, Distt. Kullu (H.P.) declare that I have changed my name from Beena Karki to Bandana Kumari for all future purposes. Concerned note it.

BANDANA KUMARI
w/o Himal Kashi, r/o Village 18 Mile,
P.O. Bran, Tehsil Manali, Distt. Kullu (H.P.).

CHANGE OF NAME

I, Rakesh Singh s/o Sh. Yogender Singh, r/o Vill. Dehra Dohai (174), Teh. Junga, Distt. Shimla (H.P.) declare that my minor son Aryaveer Kanwar (New Name)/Kanwar Aryaveer Singh (old name), admission No. 11257 is studying in Class 4th in St. Lukes Sen. Sec. School, Solan. At the time of admission by mistake we wrongly mentioned child's name Kanwar Aryaveer Singh. Now I want to change my minor son's name from Kanwar Aryaveer Singh to Aryaveer Kanwar.

RAKESH SINGH

*s/o Sh. Yogender Singh, r/o Vill. Dehra Dohai (174),
Teh. Junga, Distt. Shimla (H.P.).*

CHANGE OF NAME

I, Lakshmi Devi w/o Sh. Virender, r/o Vill. Nohan, P.O. Dubloo, Teh. Junga, Distt. Shimla (H.P.) declare that I have changed my name from Lakshmi Devi to Laxmi. Please note all concerned for further.

LAKSHMI DEVI

*w/o Sh. Virender, r/o Vill. Nohan,
P.O. Dubloo, Teh. Junga, Distt. Shimla (H.P.).*

CORRECTION OF NAME

I, Mohinder Singh s/o Atma Ram, r/o Village & P.O. Jahoo, Teh. Nankhari, Distt. Shimla declare that my son's correct name is Nivansh Shyam, but due to a mistake, his name was written as Nivansh instead of Nivansh Shyam on his Aadhar Card (8045-5154-6885). Therefore, I am willing to have my son's name corrected to Nivansh Shyam on his Aadhar card. Nivansh and Nivansh Shyam refer to the same person, that is my son. All concerned note.

MOHINDER SINGH

*s/o Atma Ram,
r/o Village & P.O. Jahoo,
Teh. Nankhari, Distt. Shimla.*